THE CENTRAL ADMINISTRATIVE TRIBUNAL

O.A. No. 483 OF 198 9.

DATE OF DECISION 27-8-1990

E.I. JOSEPH,	Petitioner		
MR. B.P. TANNA	Advocate for the Petitioner(s)		
Versus			
UNION OF INDIA & ORS.	Respondent s.		
MR. J.D. AJMERA	Advocate for the Respondents		

CORAM .

The Hon'ble Mr. M.M. SINGH, ADMINISTRATIVE MEMBER.

The Hon'ble Mr. N.R. CHANDRAN, JUDICIAL MEMBER.

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judg ment?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

 MGIPRRND -12 CAT/86-3-12-86-15,000

E.I. Joseph,
Section Officer (Accounts)
Office of the Controller of Defence
Accounts Southern Command,
PUNE - 1. Petitioner.

(Advocate: Mr. B.P. Tanna)

Versus.

- The Controller of Defence Accounts, Southern Command, No.1 Finance Road, Pune - 1, Maharashtra State.
- 2. Controller General of Defence Accounts, West Block Vth, R.K. Puram, New Delhi - 110 066.
- 3. Union of India,
 Represented by the Secretary,
 Ministry of Finance (Defence),
 Government of India,
 New Delhi.

Respondents.

(Advocate: Mr. J.D. Ajmera)

JUDGMENT

O.A. No. 483 OF 1989

Date: 27-8-1990.

Per: Hon'ble Mr. M.M. Singh, Administrative Member.

The applicant, a civilian employee of the Defence Accounts Department, was promoted as Officiating Assistant Accounts Officer (Group B) retrospectively from 1.4.1987 by order No. 332 dated 7.6.1988 (Annexure A-2) issued by DCDA(AN) SC Pune on the authority of CGDA's Confidential most immediate No.AN/XI-A/11061/1/Promotion/AAO/I dated 22.4.88. But close on the heels of the order of promotion, DCDA(AN)

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Pune issued order No. 460 dated 10.8.1988 (Ann. A-4) by which applicant's name in the promotion order No. 332 dated 768 was cancelled on the authority of CGDA Confidential No. AN/XI-A/11061/Promotion/AAO/II dated 28.7.1988 and order No. 463 dated 12.8.88 (Ann. A-5) ordered recovery of higher than duein-the-lower post emoluments paid to the applicant on account of his promotion. The applicant submitted representation dated 10.9.1988 (Ann. A-6) to the Controller General of Defence Accounts (CGDA) through proper channel stating why the order of cancellation of promotion (Ann. A-4) and the order of recovery (Annex. A-5) are bad and untenable. This representation elicited reply dated 2.1.1989 (Annex. A-7) from LAO(A) Jamnagar on the authority of CDASC that the applicant was not eligible for promotion to AAO's grade being not in the zone of consideration and that his promotion to AAO's grade will be considered in turn. The applicant has challenged the three orders, namely of cancellation of his promotion (Annex.A-4) of recovery (Annex.A-5) and the reply to his representation (Annex. A-7).

2. The applicant's grounds of challenge appearing in the application are that he was promoted by a duly constituted departmental promotion committee, that no reason were advanced for cancellation of the order of promotion and that the order was unspeaking and that the recovery order

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violates his property rights over his salary and thus infringes his constitutional right. The representation the applicant made (Annexure A-6) refers to the plus and the minus sides of his service career and asserts that he was promoted because the Departmental Promotion Committee had found him suitable for promotion and the order of cancellation of promotion in fact reduced him in rank without following the principles of natural justice. Similarly, the order of recovery though penal in nature was issued without giving him an opportunity to be heard.

filed by 3. The reply on behalf of the respondents / Mr. M.I. Chawla shows his designation as Accounts Officer in the begining and LAO (A) in verification. He has not signed the reply, leaving the place for his signature and date blank. This omission violates part of the rule 12(2) of Central Administrative Tribunal (Procedure) Rules, 1987 which requires that the "reply shall be signed and verified as a written statement by the respondent...... He does not figure as one of the respondents and has filed the reply because he claims to have read the application and perused the record. The reply objects to the application on the ground that the applicant had not exhausted all other remedies. However, why the applicant's representation dated 10.9.88 falls short of exhausting all other remedies and what these other allegedly unexhausted remedies are not stated. despite Rule 12(2) of C.A.T. (Procedure) Rules, 1987



inter alia requiring that the reply "may also state such additional facts as may be found necessary for the just decision of the case". Para 3 of the reply and the unnumbered paras after it aver that the promotion of the applicant was erroneously made and he is not entitled to promotion looking to his service record, that promotion order is retrospective by 14 months; that duties and responsibilities of Assistant Accounts Officers in the department have not yet been delineated to distinguish the same from the duties of Section Officer(A) and the nature of the duties of the two designations is the same; that on account of that "the contention of the applicant that he worked on the promoted post is of no avail" and "his promotion did not involve any additional duties and responsibilities and he continued to work in the same capacity" and the "applicant discharged the same duties which he was discharging prior to his said promotional order"; that the applicant had earned adverse remarks in the year 1982 and 1983 which were duly communicated to him and his probation period was time and again extended from 1980 upto 23.5.84; that the applicant's juniors having been confirmed earlier than the applicant, they, as per rules, become senior to him and the applicant lost his original seniority in the SO(A) grade from place 687 to 921-R; that the LAO(A) Jamnagar's letter dated 15.12.1988 to the applicant in fact conveyed the decision of the Controller General of Defence

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Accounts; and that the applicant came to be promoted wrongly on the basis of his place 687 in seniority list and the same was an administrative lapse. Regarding recovery order, the reply avers that the applicant has not worked on the promotional post and therefore not entitled to retain the higher emoluments of the promotional post.

Though the signatory of the respondents' 4. reply claims to have read the application and perused the record, no documents, not even the seniority lists showing the original and the changed place of the applicant in the seniority and order, if any, by which the change in seniority adverse to the applicant came to be made, is annexed. Thus the reply is in the position of a shoe that tries to suspend itself by its own string and not on any document for support as a peg. With reply not filed by any one of the respondents but filed by a much lower official than the respondents, absence of documents to support the averments in it should detract its their evidentionary value. When reply has not been filed by any of the respondents is filed on behalf, becomes greater the need for supporting at least key averments with documentary evidence especially when, as in this case, a major career benefit like an eligible normal next step promotion first came to be given to an employee only to be withdrawn later on the ground that the order of promotion was issued by mistake,

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is involved.

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5. In the above state of the reply for the respondents, the applicant submitted his rejoinder which, rightly in our view, questions entitlement of LAO(A) who is not a respondent and is a mere Group B Gazetted Officer to file reply on behalf of any of the respondents and pleads that such a reply deserves to be excluded from consideration. The applicant has asserted that he was promoted in accordance with his seniority and 110 other persons were also promoted at the same time as he with retrospective effect as he. He has further averred that his promotion was in fact an upgradation to the higher scale of Rs. 2000-3200 prescribed for Section Officer (SG) and 80% of the Section Officers were to be in scale Rs. 2000-3200 and only 20% in the lower scale of Rs. 1640-2900 in accordance with circular dated 12.6.87 of the Government of India, Ministry of Finance, Department of Expenditure (Annexure A-8) and Section Officer (SG) is equivalent to AAO in rank and pay. He assetts that the 110 others promoted performed the same duties as the applicant(which in fact it should be in accordance with the provisions of the circular dated 12.6.1987 of Government of India. The applicant has pointed out that his probation period completed on 23.11.82. But the communication of extension of probation period was sent to him on 5.10.83, after ten months of that. He asserts that his promotion was ordered by the Controller General of Defence Accounts but the order

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of reversion is issued by a lower authority. He says that promotion being on nonselection method, question of comparative assessment of service records did not arise for determining suitability. He has also averred that his adverse seniority shift from place 687 to 921 was carried out without any prior notice to him and violated the principles of natural justice. He has claimed that he received no adverse remarks since 1984 and promotion order was issued in 1988.

6. Both sides made their respective written submissions in which, by and large, their known stands and facts in pleadings came to be repeated. However, the applicant questions the respondents assertion that no junior to the applicant who was not confirmed earlier than him is working as AAO

the applicant figures at OA/687 whereas S.N.Deshpande, A.C. Pathrose and R.S. Gaur figure at OA 739, OA 772 and OA 797 respectively and occupy positions as his juniors and that they were not confirmed at the time of their promotion. He has explained that OA stands for Officiating Accountant. The respondents say that the post of Unit Accountant to Garrison Engineer, Nadiad, the post the applicant held during promotion, was never upgraded to the rank of AAO and that the applicant's say that his juniors are working as AAO is not correct.

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Even if we accept for the sake of facility 7. of understanding that there has been, though as viewed earlier it is not satisfactorily proved, a mistake in promoting the applicant, an inference that derives from the respondents' stands is that the applicant would have been due for and would have been correctly promoted had his seniority not been shifted adversely to him from point 687 to point 921, a drastic slide by 234 points, because of the extension of his period of probation and the consequential delay in his confirmation which placed his over two hundred juniors confirmed before him as senior to him. Then the question arises what procedure is required to be adopted for finalising this vastly adverse seniority shift of the applicant and whether the respondents adopted it. respondents have thrown no light on it even in the face of the applicant's allegation that he was neither put on notice about the adverse shift of seniority nor heard. The record of the case is consistent with the view that as if the applicant came to know about the shift for the first time only original application from the respondents' reply to the /. We are of the view that this gross adverse shift of applicant's seniority by neither informing him about it nor giving him opportunity to be heard is grossly service unfair and violative of the rights of the applicant to persevere in his appointed place of seniority.

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Length of continuous service in the promoted post should reasonably be an important criteria for confirmation in that post. When extension in confirmation in such a post is advanced as ground for adverse seniority shift, it is all the more necessary that prior notice of change and reasons for it and giving opportunity to the employee to should be represent against the change / a prevequisite . The respondents have not even averred that they published a seniority list showing the applicant's name shifted down below so that the applicant could represent against it. There is no averment that any seniority list exists and published. inevitable, a Government servant stand in a queue at a given place with people ahead and people behind in his rank in his department. Fairness and natural justice enjoin that if the department has come to possess any satisfactory material, reasons or grounds warranting an adverse shift in this position depriving the employee of his legitimate right to be to the adverse consequence on his career, in the given place in the queue, the department should speakingly inform the concerned employee about it, hear him and then decide what the position should be. None of this is shown to have been done in the case before us despite which the promotion given to the applicant came to be snatched. This should naturally the applicant. His representation against This should naturally be a matter of seri us consequence and concern to/it elicited only a routine reply and even the reply to this OA is filed by a lower functionary who cannot

even state that he has verified the connected documents

and annex them respondents ignoring which

resulted in the promotion of the applicant which,



but for the alleged mistake, appears as accrued at normal time.

- 8. When the adverse shift in the seniority of the applicant has been illegally made, the change is void and nonest and his original position at serial number 687 is deemed to have continued. With that happening, the order of cancellation of promotion issued on the basis of seniority of the applicant at serial number 921 cannot survive. When that cannot survive, survives the order of promotion which came to be cancelled. With that happening, the recovery order cannot survive and the respondents reply to the applicant's representation has to be considered as unsustainable.
- 9. In view of our above reasoning, we do not take up for consideration the respondent's other arguments like nondelineation of duties of AAO and SO, on account of which the applicant, despite his promotion as AAO did the work of SO and the applicant's contest to the same. To any one conversant with administrative and personnel matters in Government departments, such an arguments should be absurd on its very face. Instances of Government upgrading posts and incumbents of the posts before upgradation doing the same work in the upgraded posts are common.
- 10. As a consequence, the application is liable to succeed and we hereby so order with following directions to the respondents:



- orders No. 460 dated 10.3.1988 (Ann.A-4) and No. 463 dated 12.8.1988 (Annemure A-5) within fifteen days of this order. They shall, within the same fifteen days, restore the applicant to the rank of AAO from the date the order of cancellation of his promotion become effective. This restoration shall be on the basis that the order of cancellation of promotion was never issued.
- (ii) The respondents shall, within two months of the date of this order, pay to the applicant all consequential benefits like difference of salary, allowances and emoluments as if the applicant was not reverted and continued as AAO ever since his promotion as AAO.
- (iii) In case the respondents have affected any recovery from the applicant pursuant to order No. 463 dated 12.8.88 (Ann.A-5) the amount so recovered shall be paid to the applicant within two months of this order.
- (iv) Respondents shall pay Rs. 500 (Rupees five hundred only) to the applicant within two months of this order towards the cost of the suit.



We clarify that this order does not preclude the respondents from taking legal steps to shift the seniority of the applicant if so advised.

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(N.R. CHANDRAN) JUDICIAL MEMBER.

(M.M. SINGH)
ADMINISTRATIVE MEMBER.

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M.A./ST./ 515/90 in R.A./42/90 in O.A./483/89

Date	Office Report.	ORDER
2.7.91		Present: None present for the parties.
7	A CONTRACTOR CONTRACTO	The case be struck off, as the objecti
		could not be rectified. With this MA.ST.515/90,
	and the state of t	stands disposed of.
0		S. Santhana Krishnan) (P.H.Trivedi) Judicial Member Vice Chairman

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M.A./ST./ 515/90 in R.A./42/90 in

Date	Office Report.	
Jace	Office Report.	ORDER
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		could not be rectified. With this MA.ST. 515/90,
		stands disposed of.
		(S. Santhana Krishnan) (P.H.Trivedi) Judicial Member Vice Chairman
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	10	AIT



CAT/3/12

THE CENTRAL ADMINISTRATIVE TRIBUNAL

R.A.No. 42 OF 1990

IN

O.A. No. 483 OF XXX 1989

XXXXXXX

DATE OF	DECISION	25-2-1991.

The	Controller	of Defenc	e,& Ors.	_Petitioner s	(Orig.Res	spondents)
Mr.	P.M. Raval			Advocate	for the Peti	tioner(s)
		Versu	S			
E.I.	. Joseph		- Mar	Responde	ent (Orig.	Petitioner)
Mr.	B.P. Tanna			_Advocate for	r the Respo	naem(8)

CORAM .

The Hon'ble Mr. M.M. Singh, Administrative Member.

The Hon'ble Mr. N.R. Chandran, Judicial Member.

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- To be referred to the Reporter or not?

- Whether their Lordships wish to see the fair copy of the Judgement?
- Whether it needs to be circulated to other Benches of the Tribunal?

MGIPRRND-12 CAT/86-3-12-86-15,000



- 1. The Controller of Defence, Accounts, Southern Command, No.1 Finance Road, Pune - 1, Maharashtra State.
- 2. Controller/General of Defence,
 Accounts, West Block V,
 R.K. Puram,
 New Delhi 110 066.
- 3. Union of India,
 Represented by the Secretary,
 Ministry of Defence Finance
 Government of India,
 New Delhi.

Petitioners (Orig.Respondents)

(Advocate: Mr. P.M. Raval)

Versus.

E.I. Joseph,
Section Officer,
Office of the Controller of Defence,
Accounts Southern Commands,
Pune - 1.

Respondent
(Orig. Petitioner)

JUDGMENT

R.A.No. 42 OF 1990 IN O.A.No. 483 OF 1989

Date: 25-2-1991.

Per: Hon'ble Mr. M.M. Singh, Administrative Member.

The three applicants who are respondents in O.A.No. 483/89 have filed the above review application dated 25.9.1990 on our judgment and order dated 27.8.90 in the O.A. The substance of the application is that the original applicant was promoted by mistake on the part of the administration that the mistake was corrected in view of the

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provisions of para 100 of the Chapter: Recruitment, Appointment, Promotion and Confirmation from Office Manual which the application admits was not placed on record at any stage upto the final hearing though various contentions on the basis of this para are claimed to have figured in reply to the original application. While substantially saying so, the application at the end of para 7 and inconsistently with this admitted position, mentions that " the petitioners submit that no new evidence is required to be produced before this Hon'ble Tribunal save and except pointing out the redevant para 100 and the abstract from the Roster of officiating section officers". It is apparent that para 100 which though not specifically relied upon in pleadings or in arguments before the judgment is now strongly pressed into use as virtually the sole ground for the review application. In para 8.1 of the application permission is sought "to point out the relevant para-100 in support of the consequential order of correction of the Roster Number of the petitioner particularly in view of the fact that the change in roster numbers effected are already on record". These averments in fact have the affect of introducing new material in the record at the

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review stage which is not permissible in review.

2. The above apart, we reproduce para 8 of the judgment which contains the main reasons behind the judgment and order dated 27.8.90.

"When the adverse shift in the seniority of the applicant has been illegaly made, the change is void and nonest and his original position at serial number 687 is deemed to have continued. With that happending, the order of cancellation of promotion issued on the basis of seniority of the applicant at serial number 921 cannot survive. When that cannot survive, survives the order of promotion which came to be cancelled. With that happening, the recovery order cannot survive and the respondents reply to the applicant's representation has to be considered as unsustainable."

It is clear from the above that the judgment nowhere says that the applicant respondents have no power under the rules or at all to make an adverse shift in the seniority of persons figuring in the seniority list. In fact our judgment ended with the sentence "We clarify that this order does not preclude the respondents from taking legal steps to shift the seniority of the applicant if so advised."

M. M. Suc.

CENTRAL ADMINISTRATIVE TRIBUNAL, DE LHI

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Э.	Application No.	183	of 1	989		* 6	
	Transfer application No.		Old	Write Pet. No.	 		••••

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated:

Countersigned.

Signature of the Dealing

Assistant.

MGIPRRND-17 CAT/86-T, S, App,-30-10-1986-150 Pads,

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT AHMEDABAD BENCH

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CENTRAL ADMINISTRATI/L TRIBUNAL AHMEDABAD BENCH, AHMEDABAD

	I./Judicial Section.
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Miscellaneous Petition No.: of	Chi. C. M. consists the control homeostherman change.
Shri El Joseph	Petitionen
Versus.	
Union & Inda co	Respondent(s
This application has been submitted to	o the Tribunal by
Shri BP Tanna	under Section 19 of
The Administrative Tribunal Act, 1985. It h	
with reference to the points mentioned in t	the state of the s
the light of the provisions contained in th	
Tribunals Act, 1985 and Central Administrat	tive Tribunals
(Procedure) Rules, 1985.	
The application has been found in orde	er and may be
given to concerned for fixation of date.	
The application is not been found in o	order for the
same reasons indicated in the check list. T	he applicant
may be advised to rectify the same within 2	1 days/Draft
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ANNEDURE_I

CENTRAL ADMINISTRATIVE TRIBUNAL

		AHMEDABAD BENCH
		APPLICANT (S) & 1 Joseph
		RESPONDENTS (S) Janier & India 1c
events.		PARTICULARS TO BE EXAMINED RESULT OF EXAMINATION
	1.	Is the application competent?
	2.	(A) Is the application in the prescribed form?
		(B) Is the application in paper book form?
/		(C) Have prescribed number complete sets of the application been filed?
	3.	Is the application in time?
		If not, by how many days is it beyond time?
		Has sufficient cause for not making the application in time stated?
	4.	Has the document of authorisation/ Vakalat nama been filed?
	5.	Is the application accompained by pp 23476. B.D./I.P.O for Rs.50/-? Number of 6 B.D./I.P.O. to be recorded.
	6.	Has the copy/copies of the order(s) yes Anne. A- u AT & against which the application is made, been filed? A)(P23-4-29)
	7.	(a) Have the copies of the documents relied upon by the applicant and mentioned in the application been filed?
		(b) Have the documents referred to in (a) above duly attested and numbered accordingly?
e		(c) Are the documents referred to in(a) above neatly typed in double space?

Has the index of documents has been filed and has the paging been done properly?

8.

9. Have the chronological details of representations made
and the outcome of such
representation been indicated in the application?

To

10. Is the matter raised in the application pending before any court of law or any other Hench of the Tribunal?

10

11. Are the application/duplicate copy/spare copies signed?

Th

12. Are extra copies of the application with annexures filed.

M

- (a) Identical with the original.
- (b) Defective.
- (C) Wanting in Annexures
 No Page Nos ?
- (d) Distinctly Typed?
- 13. Have full size envelopes bearing full address of the Respondents been filed?

100

14. Are the given addressed, the registered addressed?

4

15. Do the names of the parties stated in the copies, tally with hope those indicated in the application?

4

16. Are the translations certified to be true or supported by an affidavit affirming that they are true?

Are the facts for the cases mentioned under item No.6 of

- the application.

 (a) Concise?
 - (b) Under Distinct heads?
 - (c) Numbered consecutively?
 - (d) Typed in double space on one side of the paper?
- 18. Have the particulars for interim order prayed for, stated with reasons?

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there will be

Before the Central Administrative Tribunal

Ahmedabad Bench at Ahmedabad.

Original Application No.485 of 1989.

E.I. Joseph.

.. Applicant.

Vs.

The Controller of Defence
Accounts, S.C. and ors. ... Respondents.

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4.	A/3	Copy of order No.340 18.22 dt-13-6-88.
5.	A/4	Copy of order dt.460 23 dt-10-8-88.
6.	A/5	Copy of order No.463 24 dt.12-8-88.
7.	A/6	Copy of order dated 2528
8.	A/7	Copy of order dtd. 29 2-1-1989.

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH AT AHMEDABAD

Original Ap plication No. 463 /1989.

E.I. Joseph,

Section Officer (Accounts)

Office of the Controller of Defence

Accounts Southern Command,

Pune-1. ... Applicant.

versus

- The Controller of Defence
 Accounts, Southern Command,
 No.1 Finance Rd.
 Pune-1, Maharashtra State.
- Controller General of Defence
 Accounts, West Block Vth,
 R.K. Puram, New Delhi 110 066.
- 3. Union of India,

 Represented by the Secretary,

 Ministry of Finance (Defence),

 Government of India,

 New Delhi. ... Respondents.

Application under Section 19 of the Central Administrative Tribunal Act, 1985.

Particulars of the applicant:

- Name of the applicant i)
- _ E.I. Joseph
- Name of the father ii)
- E.C.Ittyaviram
- Designation and office in Section Officer iii) which employed
 - (Accounts) Controller of Defence Accounts, Southern Command, Rt Naliya, Kutch, at present employed as Section Officer (Accounts) CDA SC, Pune-1.

iv) Office address

- As given above.
- Address for service of all v) notices
- As given above.
- 2. Particulars of the respondents:
- i) Name and designation of the respondents.
- As shown in the cause title above.
- ii) Office address of respondents As shown in the
 - cause title above.
- iii) Address of the respondents As shown in the for service of notices
 - cause title above.
- Particulars of the orders against which the application is made:

This application is made against the following orders:

- i) Order No.CDA SC, Pune-1, Part II
 bearing No.460 dated 10.8.1988
 by which the applicant was reverted.
- of the earlier order of exxxxxxion

 for recovery of pay and allowances

 given to the applicant bearing

 No.463 dated 12.8.1988 passed by

 Accounts Officer (AM/Pay/SC Pune-1)
- iii) Order rejecting appeal dated
 2-1-1989 signed by LAO (A)
 Jamn agar.

4. Jurisdiction of the Tribunal

The applicant is serving in the Defence
Department (Accounts) on civil post.
Therefore this Hon'ble Tribunal has
jurisdiction. While the applicant was
promoted and reverted he was at Naliya,
Kutch-Bhuj, Gujarat State. Therefore
also this Hon'ble Tribunal has jurisdiction

5. Limitation

The appeal which was made again st the impugned order was rejected on 2-1-1989

and, therefore, this application is within time limit prescribed under Section 21 of the Central Tribunal Act, 1985.

6. Facts of the case:

- a) The applicant joined as a Lower Division

 Clerk in the Defence Accounts Department,

 a Civil Department, under the administ
 rative control of the Union Finance Ministry

 in the year 1966 and was posted at Fune in

 the office of the Pay Accounts Office

 (other Ranks) BEG Kirkee.
- of Office of the applicant. He is one of the subordinate officers of the Second respondent who is the Head of the Defence Accounts Department. The third respondent is the Secretary, Ministry of Finance (Defence), Government of India, New Delhi and is the administrative Ministry.
- c) The applicant was transferred from his

 Pune office and was posted to the office

 of the UA BSO Cochin and subsequently to

 the office of the UA GE Cochin. Prior to

the re-gular vacancy and in officiating capacity from 24-11-1980. A copy of this order of promotion dated 7-1-1981 is annexed hereto and marked as Annexure A/1 Annex.A/1 to this application.

- f) By a covering transfer order bearing No AN/I/1111(6)/ii dated 18-12-1982. the applicant was locally tran sferred to the office of the Local Audit Office (Army) Jammagar and reported there on 20-9-1982 Forenoon and continued to serve in that office till he was transferred on 19-10-1983 to the office of the LAONArmy) Ahmedabad and took charge there on 30-10-1983. The applicant was again locally transferred from the office of the LAO (Army) 'A' Ahmedabad to LAO (Army) 'B' Ahmedabad. The applicant was again transferred from this office as UA 62 (Project) Naliya in Gujarat State and took over as independent charge for the second time with effect from 14-5-1987 --
- g) While functioning as UA GE(P) Naliya, the first respondent on the authority of the second respondent's confidential/Most

 Immediate letter No. AN/XI/A/11061/1/Promotion/
 AAO-I dated 22-4-1988 issued his Pt.II Office

 Order No.332 dated 7-6-1988, a copy of which

(3h)

his posting from Pune to Cochin the applicant had passed Part I of the Subordinate Accounts Service Examination (shortly known as 'SAS' Examination) in the year 1972 and was confirmed as a UDC with effect from the date of passing this examination. The applicant was again transferred to the office of the UA BSO Ahmedabad from Cochin. The applicant wrote his SAS Part II Examination from Cochin Centre and was declared successful by the first respondent vide his Part II Office Order No.163 dated 18.3.1980.

- the appoicant to the grade of Section

 Officer (Accounts) in the regular

 vacancies in an officiating capacity from

 the forenoon of 24-11-1980 on promotion

 under his Part II Office Order No.15 dated

 7-1-1981. The applicant on his promotion

 w as transferred to take an independent

 charge as Unit Accountant Garrison

 Engineer (shortly known as UA GE) (Air

 Force) at Jamnagar with effect from

 24-11-1980 (FN).
- e) After passing SAS Part II Examination held in November, 1979 the applicant was given promotion on the post of SO (A) in

 $Ann \cdot A/2$

Ann A/3

Ann A/4

to this application. Thereafter in pursuance to the order dated 7-6-1988 by which the applicant was promoted on

the post of Assistant Accounts Officer

(Group B) from the post of Section

Officer (Accounts) and the pay was fixed

by order No.340 dated 13-6-1988. A copy

of this order No.340 dated 13-6-1988 is

annexed hereto and marked as Annexure A/3

to this application. The applicant worked

on the promoted post with sincerity. But

all of a sudden, after two months he

received an order dated 10.8.1988 stating

that his promotion order has been camcelled

and his name should be deleted from the

promotion order dated 7-0-1988 (Annexure A/2).

There was no reason mentioned in this

reversion order. A copy of this order
No.460 dated 10.8.1988 is annexed hereto

and marked as Annexure A/4 to this applic-

-ation. It is important to note at this

stage that when the applicant was promoted

on the lower post of Section Officer in

1980 he was put on probation for two years.

It was extended from time to time upto

1984. Thereafter there is no extension

of probation period till 1988. There is

no adverse remarks communicated to the applicant since last three years. Even though what was the justification in reverting the applicant was not mentioned. Thereafter second order dated 12.8.1988 bearing No.463 was passed for recovery of the pay and allowance which the applicant had received on the higher post. A copy of this order No.463 dated 12-8-1988 is amexed here to and marked as Annexure A/5 Ann A/5 to this application. This order is patently wrong when the applicant had actually worked on the promoted post and in fact the Government had no reason to hurriedly recover the pay and allowance which was given to the applicant as he had worked on the higher post. It may also be stated that till today his juniors/are working on the post of AAO have not been reverted.

to the Controller General of Defence

Accounts, New Delhi on 10.9.1988. A copy

of this appeal is annexed hereto and

marked as Annexure A/6 to this applic. Annex. A/6

-ation. To the shock and surprise of

-the applicant, he received an order

dated 2-1-1989 from the Local Audit Officer (Army), Jammagar withat CDA SC (Con troller of Defence Accounts, Sothern Command) has intimated that the applicant was outside the zone of consideration and, therefore, the applicant was not eligible for promotion and his promotion will be considered in his turn. A copy of this order dated 2-1-1989 is annexed hereto and marked as Annexure A/7 to this application. It is important to note at this point that the applicant made appeal to the Controller General of Defence Accounts which is the highest authority and the appellate authority while his appeal is disposed of by the -lower officer, that is, Controller of Defence Accounts, Southern Command, Pune. There is no reference regarding the Con troller General that all what he has to say in the matter. Even this order is without reasons that why the case of the applicant was not coming in zone of con sideration and, therefore, it is not a speaking order. There is no denial or discussion about the appeal of the applicant. There is no mention of the

Ann A/7

points, averments, etc., which the applicant have raised in the appeal. Therefore, there is non-application of mind on the part of the so-called appellate officer. Therefore, this order is also liable to be quashed and set aside.

The applicant herein approaches for redressal of his grievances on the following amongst other grounds which are without prejudice to one another.

GROUNDS

- A) That the order of the respondents

 Cancelling the promotion of the

 applicant already granted to him by

 a duly constituted Departmental

 Promotion Committee that too

 without assigning any reason whatso
 ever is illegal, arbitrary, against

 the principles of natural justice and

 violative of Articles 14 and 16 of

 the Constitution of India.
- B) That the action of the first and second respondents and subsequent recovery of arrears of pay and allowances etc., from the applicant which promotion

was already granted is ultravires of the powers and without jurisdiction.

- That the first and second respondents are duty bound under the law to disclose the reasons why they have cancelled a promotion already granted to the applicant. The order now passed in cancelling the promotion of the applicant and the one ordering recovery of arrears already granted are errors on the face of the record and deserves to be quashed.
- D) That the order of the first and second respondent cancelling the promotion already granted to the applicant and their subsequent action in ordering recovery of arrears of pay and allowances in the absence of any lawful reasons will only amount to malafide action based on extraneous considerations.
- E) That salary is property is a well settled law of the land. Though it ceases to be a fundamental right it continues to be a Constitutional right under Article 300 Å of the Constitution, under which the property

of a citizen which includes a Government servant as well cannot be deprived without an authority of the law. The unilateral action in cancelling the promotion of the applicant with its monetary consequences is against this Constitutional mandate and cannot be sustained in the eyes of law.

7. Reliefs sought for:

(A) quash and set aside the order or reversion dated 10.8.1988

(Annexure A/4) and also further be pleased to quash and set aside the order for recovery and of pay and allowances vide order at Annexure A/5 and further be pleased to quash and set aside the order rejecting the appeal dated 2-1-1989 produced at Annexure A/7 to the application.

8. Interim reliefs prayer:

As the impugned orders are already implemented, no interim relief is prayed for.

(38)

- 9. Details of the remedy exhausted:

 ** The appeal made to respondent No.2 was rejected by respondent No.1.
- 10. Matter not pending with any Court, etc:

 The applicant further declares that the matter regarding which this application has been made is not pending before any Court of law or any other Bench of the Tribunal.
- 11. Particulars of bank draft in respect of the application fee:
 - A) Name of the bank on which drawn:
 - B) Demand Draft No.
- 12. Details of Index:

An index in duplicate enclosing the details of the documents to be relied upon is enclosed.

- 13. List of emclosures:
 - a) Application under Section 19 of the Act.
 - b) Demand Draft for Rs. in favour of the Registrar, CAT, Ahmedabad.
 - c) Typed set of papers containing Annexures.
 - d) Index in duplicate.

Ahmedabad,

Date: -10-1989.

D. V. Melter

(B. P. Tanna) Advocate for the applicant.

In Verification

I, E.I. Joseph, son of Shri E.C. Ittyavira, aged about 42 years, serving at present as Section Officer (Accounts) in the office of the CDA SC Pune and residing at Pune, do hereby verify that the contents of paras 1 to 13 are true to my personal knowledge and belief and that I have not suppressed any facts.

E.I. JOSEPH.

To

The Registrar, Central Administrative Tribunal, Ahmedakad.

Telenti Li'mi.
Ty mes.

Between

Advocto.

Di. 6 /10/11 Dy. Registrar E.A.T.(J) 6/16/89

OFFICE OF THE CONTROLLER OF DEFENCE ACCOUNTS, SOUTHERN COMMAND PUNE - 1.

PART II OFFICE ORDER NO: 15 DATED 7-1-81.

Sub : Promotion of S.A.S. Part II Examination passed individuals to \SO(A) grade in regular vacancies. The C.D.A SC Pune hereby appoints the undermentioned SAS part II Examination passed individuals to the grade SO(A) in the regular vacancies in an officiating capacity with effect from the dates shown against each. They will be on probation for a period of two years, from the date of their promotion in the first instance.

Date from which promoted	24-11-80 (FN)	24-11-80 (FN)	25-11-80 (FN)
Da which	24-1	24-1	25-1
A/c No. Present grade Section/Office Date from where serving which promoted	UAGE(AF) JAMNAGAR	LAO 6 FOD JODHPUR	UAGE KOTA
Present grad	Pt.Auditor	Pt. Auditor	Pt. Auditor
	8300986	8306957	8307035
Sl.No. Name	Shri E.I. JOSEPH	Shri P.P. SHARMA	Shri R.S. GAUR
Sl.No.	, ,	2.	ش

ACCOUNTS OFFICER (AN) SC PUNE. sd/-(S.D.KASHIKAR)

> NO: AN/II/21131/Vol.II DATE: 8-1-1981

Who was a sure of the sure of

The C.D.A(P) Allahabad (2 copies)

All Sub-sections to 'AN' Sn

C.R.Task, Index Card Task, Personal files

UAGE (AF) Jamnagar, LAO 6 FOD Jodhpur, UAGE Kota.

Officer-In-Charge 'T', Grocery.

ACCOUNTS OFFICER (AN) SC PUNE. S.D.KASHIKAR

Am A/2 (40)

OFFICE OF THE CONTROLLER OF DEFENCE ACCOUNTS, S.C. PUNE-1
PART II OFFICE ORDER NO. 332 DATED: 7-6-1988

Sub : Higher Functional Grade in Section Officer (A) Grade in D.A.D.

On promotion to the Higher functional grade from 1-4-87/1-11-87 as the case may be. The pay of the effected individuals will be fixed under FR 22 C from 1-4-87/1-11-87 * the financial benefits would be given to him from the date of joining duty after leave. (* If any promotee was on leave on 1-4-87/1-11-87)

other that C.L. the office where the promotee was serving during 4-87/11-87 is hereby directed to intimate to AN-PAY Section of Main Office the date of joining duty of such promotee after leave period.

If any of the Officer desires to have the pay fixed as A.A.O. in terms of DP & OM No. 1/2/87/Estt/Pay-I dt. 9-11-87 they should exercise an option within a period of one month from the date of issue of this order and the option once exercised will be final. No request for condonation of delay in exercising the option will be entertained.

The contents of this part II 0.0. may please be brought to the notice of the concerned individuals and their initials obtained and recorded for having noted the contents. If any individual is on leave/Ty, Duty a copy of the order may please be sent to his leave address by Regd. Post Ack. Due and his acknowledgement having noted the contents recorded at your end.

Please acknowledge receipt.

Authority: C.G.D.A. Confidential/Most Immediate No. AN/XI-A/11061/1/Promotion/AAO/I dated 22-4-88.

sd/- (T.S. NAYAR) Dy.C.D.A. (AN) SC PUNE-1

Adda Pune

The C.G.D.A., New Delhi DEFICE OF THE COMPRODIES The C.D.A.(A) Allahabad U.A.G.E. Naliya Min : Hi mer Functional Orade in Section Order U.A.G.E. Kamptee .a.k.a.pi organ S.L.A. (A) Udaipur 6. To MAN PAY Sn. (Local) or red badeled need enivel assistant accounts Officer, of the DDA 5.3., ture hereby appoints the SOs (A) Restioned in Annexum**(Loc'al) nesquayOAC** ategory, to this order as Assistant Accounts Officers (Group's in the Critoses (Group 'n') in che sold of VI, III , II , II , IV, V/AN_PAY_I, III, III , IV to black against the name of the indiv luiating campulty 6:9. 110 C.R. Task/Index Card Task/PF 66 00 10 18 29 00 8 1115 modi doblih n iv will be an propation for to period of AN_PAY (Pay Fixation Task Holder) Spare copies. In promotion to the Higher tuneth and grade from 1-4-57/ 1-11-37 as the case may be. It say of the effected individuals (HAUMHESGI.V.N) notes as 22 C from 1-1-37/1-11-87 * the financial Vital policiet to sight and more all of DE Accounts Officer (AN) SC PUNE-1 It and promise was on leave on Lat. 37/L. LL. 31) ANNEXURE 'A' No. 100 No. 100 S/Shring of Promotion where serving Wain Office the date of joining duty of sach promote afterlicave OA/679 A.G. KULKARNI 1-4-87 U.A.G.E. (I) repenirio the officer desires to have the ony fixed as 0. in terms of DP 6 On No. 1/3/5//6att/Pay-I dt. 9-11-87 Del 2.017 OA/687 CE.I. JOSEPH CLIDIN 1-4-87 CE 9U.A.G. E. LUCCE date of avilance this order and the option once exarcised will be final. We request for condensting of wells in exercising 3. OA/739 S.N. DESHPANDE. 1-4-87 AN-PAY M.O.

5. 10A/797 10 R.S. GAUR 1 111-87 10 U.A.G.E. 1100 indivinual leave/Ty, buty a copy of the under may please be sent to his leave address by Regn. Post Ack. Das and his accoulede

Five individuals only. Towar sanadnes and basen on van insu

.udiousa sedsiwondo (N.V. DESHMUKH) Accounts Officer (AN)SC PUNE-1

Authority : C.J.J. Confidential/Jost Immediate No. AVAL-AVITORIA 1/Promotion/AAT/I dated 22-4-49.

(EAYAW . C.T) -\ba LIMMIT DE (W) .A.G.D.VC

OFFICE OF THE CONTROLLER OF DEF. ACCOUNTS SOUTHERN COMMAND PUNE - 411 001

PART II OFFICE ORDER NO.340

DATED: 13/6/88

SUB: Fixation of Pay under FR 22C on promotion from SO(A) Grade to Offg. Assistant Accounts Officer grade.

Part II Officer Order Nos. 242/88 and 332/88.

On Promotion as A.A.O. in a officiating capacity, the initial pay of the undermentioned individuals are fixed under FR 22C in the time scale of Rs. 2000-60-2300-EB-75-3200 as under with effect from the date of promotion shown against each in column 9.

(LOWER GRADE SCALE : 1640-60-2600-EB-75-2900)

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promoted grade/post at the stage next above the pay notionally arrived at by increasing his pay in respect of the lower grade/post by one increment at the NOTE 1 : FR 22C provides for fixation of pay of Govt. servant in the time-scale of the stage at which such pay has accrued.

grade/post or have not opted so within the time as sas limit of one month prescribed in terms of Govt. of India, Ministry of Personnel, Public Grievances and Pensions(Dept. of Personnel Training) OM No. 1/2/87 - Estt (Pay-I) of 9/11/87 (Part I 0.0. No. 275/87 refers) have either opted for fixation of pay under FR 22C from the date of promotion straight away without any further review on accrual of increment in the pay scale of the above NOTE 2 : The fixation of pay has been under FR 22 C strainght away as the above individuals

('THIRTY FIVE OFFICERS ONLY.)

SD/-(K.A.KUMARASWAMY)
ACCOUNTS OFFICER(AN/PAY)SC PUNE -1.

No. AN/PAY/I/ 51154/Fixation/RPR86/IV

DATED : 22/6/88.

COPY TO

1. The CDA (Pensions) Allahabad (2 copies).

2. The Officer-In-Charge-AN-IV (Local) (2 copies)

3. The Officer.In-Charge-AN-PAY-I, II, III, IV (Local).(2 copies)

1. File copy/File No.AN/PAY/I/0307/RPR86/Promotion/Option/C/II

5. P F Copy (as per PF Nos shown in Col.4 above).

6. Spare copies-10

The A.A.O. (SC) Nala Garden Road, Near CWE's office, Jaipur Cant- 302008 (4 copies)

. The AO (MES) C/o (Project), Port Blair (4 copies)

). All sections in Main office, CDA SC Pune (local).

10. The UAGE Naliya

The UAGE (CME) Phugewadi/UABSO(CME) Phugewadi/LAS DAD Dehu Road/UAGE Dehu Road

12. The RAO (MES) Pune/UABSO (S) Pune/UAGE (I) IAT, Girinagar

The UAGE (W) Bombay/UAGE (P) Thane/UAGE Karanj- a/UABSO (NW) BOMBAY

14. The LAO (A) Ahmednagar/UAGE Kamptee/UAGE (C) Deolali

The LAO (A) Kota/UAGE (AF) Jodhpur/UAGE Udaipur/UAGE Alwar/LAO (A) Alwar

16. The CDA Patina

17. The UAGE 864 EWS C/o 99 APO.

SD/-(K.A.KUMARASWAMY) ACCOUNTS OFFICER(AN PAY)S.C. PUNE - 1.

al Cont

Syll M

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ACCOUNT

OFFICE OF THE CONTROLLER OF DEFENCE ACCOUNTS,S.C. PUNE_1
PART II OFFICE ORDER NO.460 DTD.10/8/88

Sub: Amendment to Part II 0.0.No.332 dtd. 7/6/88 on account of Higher Functional Grade in Section Officer (A) Grade in D. A. D.

Ref : Part II 0.0. No.332 dtd. 7/6-88

The following amendment may please be carried out to the Part II 0.0. referred to above.

S1. No. 2 of the Annexure 'A' of Part-II 0.0. No.332 dtd 7/6/88 notifying the promotion to AAO's Grade in respect of Shri E.I. JOSEPH, Roster No. OA/687 is hereby cancelled and Serial No.2 may be treated as blank. All other entries remain unchanged.

Authority: C.G.D.A. Confidential No. AN/XI-A/11061/Promotion/AAO/II dated 28/7/88.

sd/- (T.S. NAYAR) D.C.D.A. (AN) SC Pune-1

No. AN/II/0268/VII Dated: 10/8/1988

Copy to:

- 1. C. G. D. A., West Block V, R.K. Puram, NEW DELHI 110066
- 2. C. D. A. (P) Allahabad
- 3. LAO (B) Ahmedabad
- 4. U.A.G.E Kamptee
- 5. SLA (A) Udaipur
- 6. U.A.G.E. Naliya
- 7. PAO/GREFF (LOCAL)
- 8. AN-PAY-I,II,III,IV/AN-I,II,III,IV
- 9. AN-PAY (Pay-fixation Task holder)
- 10. CR Tadk/Index Card/PF No.7117
- 11. Spare copies.

(N.V. DESHMUKH)
Accounts Officer (AN) SC Pune-1

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The state of the s

OFFICE OF THE CONTROLLER OF DEF. ACCOUNTS SOUTHER COMMAND PUNE - 411 001

OF 12/8/88. PART II 0.0. No.463 SUB: Fixation of Pay in AAO's grade on promotion - cancellation of

REF: - Part II 0.0. Nos. 332/88, 340/88, 427/88 and 460/88.

**

fixed in respect of E.I.JOSEPH, SO(A) A/c No.8300986 in AAO's grade vide this office Part II 0.0. No.340 of 13/6/88 (Sl. No. 27) (as amended vide Part II 0.0. No.427 of 21/7/88) is hereby with arrears paid thereof may please be recovered and corresponding deductions regulated accordingly. S1. No.27 of this Office Part II 0.0. No.340/88 may, therefore, please be treated Consequent on the cancellation of the promotion order notified under our Part II 0.0. No.332 of 7/6/88 (SI.No.2) vide our subsequent Part II 0.0. No.460 of 7/6/88 ibid, the Pay cancelled. The Pay and Allowance paid to the individual in question in AAO's grade together as BLANK.

(One (1) individual only.)

ACCOUNTS OFFICER (AN/PAY) S.C. PUNE-1. Sd/- (K.A.KUMARASWAMY)

> No.AN/PAY/I/51154/Fixation/RPR86/IV Dated:- 16/8/88.

COPY TO:-

The CDA (Pensions) Allahabad (2 copies).

The Officer In-Charge-AN-PAY-I, II, III, IV (Local). The Officer In-Charge-AN-IV (Local) (2 copies).

File copy

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The LAO(A) Jamnagar.

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ACCOUNTS OFFICER (AN/PAY) S.C. PUNE-1: (K. A. KUMARASWAMY)

A ~ 0/6 40

By Regd. A.D.

September 10, 1988.

From: -

E.I. Joseph, A/c. No. 8300986. U.A.G.E. Project, Naliya, Gujarat State, Pin - 370 655.

To:

The Controller General of Defence Accounts, R.K. Puam, New Delhi.

(THROUGH PROPER CHANNEL)

Sub:- Appeal to set aside the Office Order Passed by CDA, Southern Command, Pune bearing Part II Office Order No. 460 dated 10-8-1988, whereby my promotion to the Post of Assistant Accounts Officer at Naliya is Cancelled. AND

to set aside the Order dated 10-8-1988 and to pass an order to treat me on the post of AAO from 1-4-1987.

Respected Sir,

I am submitting this appeal so as to seek reressal of my grievance about the cancellation of my promotion as AAO during the tenure at Naliya AS a Section Officer, on which post I am working since 1980, after I was promoted on clearance of the departmental examination.

2. I state that I am continuously serving as Section Officer under the CDA Southern Command, from 24-11-1980. The said promotion was on clearance of Subordinate Accounts Service Part II Examination and the result of the Examination of Part II was declared in November, 1979, and the list of successful candidates under CDA, including my name at Sr.No. 53 of CDA(SC) Part II 00 163 of 18-3-1980 was prepared. I submit that I started working as Section Officer (Accounts) on 24-11-1980 with a posting at the office of Unit Accountant, Garrison Engineering Project (Air Force), Jamnagar. I submit that I was posted on probation for a period of two years, i.e. till 24-11-1982, but due to certain extraneous reasons my probation period was extended for a period of one year. I state that when my extended probation was to come to an end,

I was communicated certain adverse remarks on 3-10-1983 stating that my probation was extended upto 24-11-1993 due to these adverse remarks. I submitted my representation against these adverse remarks. The said representation was submitted to the Controller of Defence Accounts, Southern Command, Pune on 6-2-1984 and it was submitted through proper channel. I was glad to receive a reply from the Assistant Controller of Defence Accounts, Southern Command, Pune, dated 24-2-1984 whereby I was informed that the adverse remarks relating to integrity had been expunged, but I was sorry to hear that the remarks relating to my performance were not expunged and I was asked to prefer an appeal to the Controller General of Defende Accounts at Delhi. I submit that I preferred an appeal to the said authority, vide representation made in the month of May, 1984. But the same was rejected stating that the said adverse remarks cannot be expunged. I submit that thereafter on 25-1-1984, I was intimated on Office Order No. AN/II/21124/I/III issued by the office of the CDA Southern Command, Pune, whereby my probation period was textended till 23-5-1984 and I was warned to be more careful and I was advised to earn good assessment reports during the extended period of probation. I say that after 23-5-1984 there was no charespondence between me and the office of the Southern command. Therefore, I presume that my assessment for the years 1984 to 1987 was 'GOOD' and/or 'VERY GOOD', as no adverse remarks havebeen communicated to me till this date.

- 3. I submit for your kind consideration that I was considered suitable by the Departmental Promotion Committe when it cleared the names of Section Officers, and my name was placed at Sr. No.2 of CDA, SC. Part II Order Ng.332 of 8/88 in Roster No.0A/687., I was, therefore, considered eligible and suitable for promotion to the post of AAO from the post of Section Officer. I annex hereto a copy of my promotion order dated 7-6-1988. It says that I am promoted to the post of Assistant Accounts Officer in the unreserved category and it was to the post of Group B, in the payscale of Rs. 2000-3200 and it was on officiating basis on probation for a period of two years, with retrospective effect from 1-4-1987. i.e. the date of my promotion.
 - 4. I further submit that consequent on promotion as Assistant Accounts Officer as notified in the Part II Office order ibid.
 I statted working as such on the said post at Naliya. I submit

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that after about two months, i.e. from the impunged order canelling my promotion and reverting me to the post of Section Officer was passed.

- I submit that the order of the reversion has been passed without any reasons. My confidential records, when I was working as Section Officer, are without any blemishes to the best of my knowledge as no adverse entries for the year 1984 to 1987 have been Communicated and the adverse entered earlier are deemed to be wiped off after I was promoted. This promotion given to me is on merits, after the Departmental Promotion Committe had cleared my name. Therefore, the reversion given to me is bad and contrary to the rulings of the Hon'ble Supreme Court and the Hon'ble Administrative Tribunal. Thiswould also ammount to reduction in rank and therefore would be violative of the Principles of natural justice, as I am wot afforded enough opportunity so that my performance may be assessed in the said post. A simple order passed for amendment in the earlier order dated 7-6-1988 is not proper and is violative of the principles of natural justice.
- 6. I submit that the corresponding letter issued by the Accounts Officer whereby be had instructed that my pay and allowances already paid for the post of AAO be recovered from me is also a penal order and is without giving an opportunity of hearing to me and is against the principles of natural justice null and void. Therefore, I humbly submit and pray as under:-
 - (a) Be pleased to quash and set aside the order dated 10-8-1988, whereby my promotion of the post of AAO has been cancelled and I am reverted to the post of Section Officer, with immediate effect;
 - (b) Be pleased to revive the earlier order dated 7-6-1988, as it was passed after the Departmental promotion Committe had considered my case and had given retrospective effect and be pleased to implement the said order.
 - (c) Be pleased to stay the order dated 12-8-1988, bearing No. Part II 00 No. 463, wherein pay and allowances paid to me for the post of AA6 are to be recovered from my salary and be further pleased to direct that no deductions may be effected ...

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from my salary till the disposal of this appeal.

I therefore request you to kindly consider my appeal within a period of one month in my favour.

Thanking you, in anticipation.

Yours obediently,

(E.I. JOSEPH)

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Shri E.I.Joseph, The VAGE(P), Naliya.

CONFIDENTIAL

JNR/E/Con/IV, LAO (Army), Jamnagar.

2/1/89

Sub: Higher functional Grade in SO(A) Cadare in DAD Shri E.I.Joseph 50(A) A/C No. 8300986.

It has been intimated by CDASC, Pune, vide their letter No. AN/II/0268/II, dt. 15/12/88, that you were not eligible for promotion to AAO's grade, since you were outside the zone of consideration and your promotion will be considered in your turn.

Please acknowledge receipt.

(sd:)

LAO(A), Jamnagar.

Reserved to the season

(491)



BEFORE THE CENTROL ADMINISTRATIVE TRIBUNAL AT AHMED AB AD.

O.A. No. 483 of 1989

S.I. Joseph

. Applicant

Versus

Union of India & Ors. .. Respondents

WRITTEN SUBMISSION ON BEHALF
OF THE RESPONDENTS:

The applicant has filed written submissions which are received by me on 17.7.1990. The respondents most respectfully state as follows-

I say that the applicant was promoted as 1. Assistant Accounts Officer with effect from 1st April, 1987 vide the Controller of Defence Account, Southern Command, Fine Unit-II office order No. 332 dated 7.6.1988 i.e. promotion was made from xetrespective retrospective effects as far as back about 14 months. It is submitted that the duties of the Accounts Officer in the department have yet wasked not been delegated to distinguish that the nature of the duties of S.O. (A) and that of A. A.O. are the same. The contention of the applicant that he worked on the promotional post is of no use and is not tenable because the nature of duty of both the posts are same. It is further clarified that the promotion did not involve and any additional duty or responsibilities

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unit Accountant, Garison Engineer's post at Nadiad was never upgraded nor re-named so as to require any extra duty or to add new charge to the post.

Therefore it is submitted that the applicant discharged the same duties which was discharging prior to his said promotion order.

It is further submitted that the applicant earned adverse remarks in his annual confidential report for the year 1982-83 which was communicated to him time being and therefore the promotion period was time and again extended and again upto 23.5.1984 when he was considered to have south successfully completed the probation period of promotion as S.O.(A) with effect from November, 1980. It is submitted that seniority depends upon the confirmation and therefore his junior became senior to the applicant as per the rules. The x applicant did not complete his promotion period successfully and his confirmation was made late. It is in this view of the aforesaid circumstances of the case and due to delay in confirmation of the applicant, he had lost his original seniority in S.O. (A) grade. The settlement made by the applicant that his junior are working in the post of A.A.O.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL AT AHMEDABAD.

O.A.NO.483/89.

S.I.Joseph.

Applicant.

VS

Controller of Defence Accounts and others.

Opponents.

REPLY ON BEHALF OF THE OPPONENTS.

I. M. 1. Chawder Account CARices.

do hereby verify and state in reply to the application as under.

- 1. I have read the application and perused the record and competent to file this reply. I do not admit such of the averments made in the application except which are specifically admitted by me and I hereby deny the same.
- 2. At the outset, it is submitted that the present application is misconceived and not maintainable at law and deserves to be dismissed. Theorders passed by the opponents are legal and valid. The applicant is not entitled to any relief as prayed for and application deserves to be dismissed.

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- Referring to para-4, it is submitted that the applicant has not exhausted all other remedies available under the rules and therefore the present application is premature in view of provisions of section 20 of the Act.
- Referring to para-6-A to F, the applicant has narrated his service particulars. I do not admit any of the averment and contention raised in these sub-paras which are inconsistent with the orders passed by the respondents and also records of the case. It is submitted that promotion of the applicant was erroneously made. The applicant was not entitled to the promotion looking to his service record. The applicant has therefore no right to claim to continue on the said promotional post.

Referring to para 6-G, it is submitted that the applicant was promoted to the grade of Assistant Accounts Officer with effect from 1st April 1987 vide the Controller of Defence Accounts, Southern Command, Pune-II office order No.332, dated 7-6-1988 i.e. promotion was made with retrospective effect as far back as about 14 months It is further submitted that duties and responsibilities of the Assistant Accounts Officers in the department have yet not been delienated to distinguish it with that of Section Officer (A). It is submitted that nature of duties of S.O.(A) and that of A.A.O. are the same. The contention of the applicant that he worked on the promoted post is of no avail because nature of duty of both the posts are same. It is

additional duties or responsibilities and he continued to work in the same capacity. The Unit Accountant, Garison Engineer's post at Nalia was neither upgraded nor re-named so as to require any extra duty or to add new charge to the post. It is submitted that therefore the applicant discharged the same duties which he was discharging prior to his said promotional order.

It is further submitted that the applicant earned adverse remarks in his annaual confidential report for the years 1982 and 1983 which was communicated to him timely and acknowledged by the applicant and therefore his probation period was time and again extended finally upto 23-5-1984 when he was considered to have successfully completed the probation period on promotion as S.O. (A) with effect from November 1980. It is submitted that seniority depends upon the confirmation . As his juniors' record was clear and who cleared their probation period earlier, they were confirmed and therefore his juniors became senior to him, as the applicant did not complete his probation period successfully and his confirmation was made late. It is submitted that in view of the aferesaid facts and circumstances of the case and due to delayed confirmation of the applicant, he had lost is original seniority in the S.O.(A) grade. The statement made by the applicant that his juniors

are working in the post of A.A.O. is not factually correct in view of the aforesaid position.

Referring to para 6-H, it is submitted that against the impugned order, the applicant had made appeal to the Controller General of Defence Accounts, which is an appellate authority. It is submitted that after considering merits of the case, the appellate authority has rejected his appeal and communicated the decision to the lower authority, who in turn communicated the applicant that his appeal has been rejected. The contention of the applicant that his appeal has been rejected by the lower authority is not correct and hereby denied and the said contention has no force. It is further submitted that the applicant's application dated 10-9-1988 was forwarded to the Controller General of Defence Accounts by the Controller of Defence Accounts, Southern Command, Pune vide his letter dated 21-10-1988 . The applicant was also informed vide the intimation issued through the Local Audit Officer (A) Jamnagar vide the letter dated 28-11-1988. The decision of the appellante authority was informed to the applicant by the Controller of Defence, CANKANAX Accounts, Southern Command, Pune vide his letter dated 21-11-1988 and same was conveyed through the Local Audit Officer(A) Jamnagar vide his letter dated 15-12-1988. It is submitted that therefore it is clear that appeal was decided by the higher authority and the said

authority has rejected the same. The appellante authority has communicated the decision to the lower authority and the lower authority in turn conveyed the decision of the higher authority through proper channel. It is further submitted that the decision of the competent authority stated that since the applicant had lost his original seniority in S.O. (A) grade by virtue of his supersession in confirmation in the S.O.()A) grade bhis juniors, the S.O. (A) was out side the zone of consideration for promotion to the A.A.O8s grade and his promotion to A.A.O. will be considered in his turn. It further submitted that the applicant had lost his original seniority in S.O. (A) grade from Roster No.Officiating Accountant-687) to O.A. 921-R in the Officiating S.O. (A) by virtue of his supersession in confirmation on S.O.(A) grade by his juniors. It is submitted that as contended above, the applicant was not within the zone of consideration. Itis submitted that originally his number was .O.A.687, but subsequently it was brought down to O.A. 921-R because his confirmation was delayed and therefore he was not within the zone fof consideration and therefore he could not have been promoted. As it was wrongly considered that his mrs number remains at O.A. 687 and therefore his case was considered. This was administrative lapse.

Referring to grounds, same are legal contentions and are untenable and deserve to be rejected. It is submitted that the applicant's service record was not satisfactory and therefore his probation period was extended from time to time. It is submitted that the applicant was given erroneous promotion and therefore he has no right to enjoy the same. It was bonafide error on the part of the administration. The impugned reversion is therefore simpliciter and only with a view to correct the error, which was committed by the department. It has no adverse effect on the applicant. It is denied that the said action is malafide or otherwise illegal as alleged. It is submitted that the applicant has not worked on the promotional post and therefore he was not entitled to retain the difference of salary paid to him of the promotional post and therefore the said amount has rightly been recovered from the applicant. It is denied that there is any violation of the applicant's fundamental right guaranteed under the Constitution as alleged. It is submitted that the impugned orders are flegal and valid and in accordance with rules.

4. Referring to para-7, the applicant is not entitled to any relief as prayed for and the application deserves to be rejected.

DATE:

--7--

VERIFICATION

I. M. 1. Chause

do hereby verify and state that what is stated hereinabove, is true to my knowledge, information and belief and I believe the same to be true.

DATE: 11.1-90

L.A.O.CA)
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Before Central Administrative Tribunal at

O.A. No. 483 of 1989.

s.I.Joseph ...

.. Applicant.

VS.

Controller of pefenceOpponents.

AFFIDAVIT XX IN REJOINDER

I <u>s.I.Joseph</u> filling this rejoinder to deny various contentions which are wrongly made in the affidavit in reply filed by Local Audit Officer (Ahmedabad).

who is not the respondent in this application. He is Group 'B' Gazetted Officer, Ahmedabad. He is not entitled to make reply on behalf of any respondent. He has not mentioned that in whose behalf he is filing this reply. Where he is empowered to file reply from any of the respondents he has not stated anywhere. Therefore, this reply should not be taken into consideration by this Tribunal.

Carl p. Blacker Por p. p. Blacker Po



- 2.. I deny the averments made in para 2 of the reply.
- exhausted alternative remedies, but on the contrary, he had filed appeal to repondent No.2 i.e. controller General of Defence Account and it was rejected. (Annexure A/7 page 29) The respondent himself admitted in his reply on page 4 that the applicant has made appeal which was rejected.
- 4.. Therefore, we can say that L.A.O.
- (A) has filed this reply without any substance and verifying the facts and he has made contrary statement in the reply.
- that the promotion of the applicant is erroneously made. Whether he is entitled to
 say this on behalf of all the respondents?
 The promotion of the applicant was made on
 10-6-88 with retrospective effect on 1-4-87
 Annexure A/1, A/2 A/3) relying upon seniority
 list and on non-selection basis. 110 persons
 were promoted with him.
 - 6. The applicant strictly speaking not

promoted but he was put in upgradation to the

higher scale according to the memorandum of 12th

section officer will remain in 20%. The section

officer(s.g.) which is equivalent to Assistant

Accounts officer in which the applicant is

prox promoted it is 80%. The section officer

is equivalen to section officer account which

are 20%.

(59)

june 1987. This circular dated 12th june 1987 is annexed and marked Annexure A/8 to the application. In this circular it is stated that there will be two grades. Section officer (s.G.) 2000-3200 and Section officer 1640-2900. Section officer(s.G.) were have to be made up to 80%. The

7. With the applicant there were more than 110 people were promoted in the southern command, Gujarat, Maharashtra and Rajasthan and all are working and performing the same duties which the applicant is performing. This is according to the Government of India decision vide circular dated 12-6-87. This circular is annexed and marked marked Annexure A/9 to the application.

8. It is the contention of L.A.O(A) that the adverse remarks were communicated to the

Annexure mg

Annexune A/9

applicant in time which is on face of it wrong.

period of adverse Communication delay remarks.

1982 20-10-83 8 months.

The probation period completed on 23-11-82. The communication of the extension of the probation period was conveyed to him on 5-10-83. When 10 months have already been passed and the extended period was about to complete. On 5-10-83, he was conveyed that your probation period has been extended from 23-11-82 to 23-11-83.

9.. The applicant also denies that his representation has been decided by Controller General of Defence Account. The original of the rejection order may be called for.

According to my information some lower officer has decided the case and rejected the same in the name of higher authority.

The promotion was made by Controller General of Defence Account and therefore, reversion cannot be made by the lower authority. Even the reversion order dated 28-7-88 has not

(84)

been made by him but by some lower officer.

Therefore, original reversion order dated

28-7-88 may becalled for.

10. gince 1984, there is no adverse remark against the applicant. The applicant's promotion was made by non-selection method and the question of comparative assessment does not arise.

11. It is also mentioned in the reply that the petitioner's seniority list No. 687 was Changed to 921. How it is happened? There is no notice given to the applicant. The principle of natural justice has not been followed by the authority. The promotion of the applicant to the post of section officer (s.g.) was on regular vacancies shown in Annexure A. The reversion of the petitioner's seniority position has been made without informing the petitioner. There is no order given to the petitioner in this behalf. The promotion was made to the applicant in June 1988 and since 1984 there is no adverse remarks against the applicant. Therefore, there is no occassion to lower down the position in the seniority list. Therefore, the pakk petition should be allowed with cata costs.

What is Stated above is true and correct and I believe the same to be true.

solemaly affirmed today, on this day of 1990.

Reply/Regarder/written submissions
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Respondent with second fewnones

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Dt. / Ge Dy.Registrar C A 7 (7)

A'bad Bench

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A/8

OFFICE OF THE CONTROLLER OF THE ACCOUNTS

SOUTHERN COMMAND PUNE - 1.

PART I OFFICE ORDER NO. 166 DATED: 2nd JULY 1987

SUB : Restructuring of Accounts Staff in Organised Accounts.

Govt. of India, Ministry of Finance Department Expenditure office Memorandum No.F5(32)-E.III/86-PT-II dated the 12th June 1987 on the above subject received under C.G.D.A. New Delhi circulation slip No. AN/SIV/14162 dated 15-6-1987 is reproduced below for information and guidance of all concerned. A further communication in regard to the implementation of the orders will follow on receipt of the same from CGDA New Delhi.

"Based on the recommendation of the Fourth

Central Pay Commission the scales of pay for Auditors

and Section Officers in Audit stream of Indian Audit &

Accounts Department (IA&AD) is on the following lines:-

		Pre-revised	Revised	
1.	Assistant	Rs. 650-30-740	- Rs. 2000-60-2300	EB-
	Audit Officer	35-880-EB-40-	75-3200	80%
		1040.		
2.	section Officer	Rs. 500-20-700-	Rs. 1640-60-2600-	
		EB-25-900	EB-75-2900	20%
	7			
3.	Senior Auditor	Rs. 425-15-500-	Rs.1400-40-1600-	
	*	EB-15-560-20-	50-2300-EB- 60-2600	80%
		700-EB-25-800	60-2600	
	NJ			
4.	Auditor	Rs. 350330-10-386	0- Rs. 1200-30-156	0-

EB-12-500-EB-15- EB-40-2040

20%

2. The Fourth Central Pay Commission vide para 11.38 of Part I of its report have observed

that the Audit & Accounts functionare complementary to each other and are generally performed in many Government offices in an integrated manner which is necessary for their effective functioning.

Accordingly, the Pay Commission have recommended that there should be broad parity in the pay scales of the staff in IA & AD and other Accounts Organisations. It has further recommended that the proposed scales of pay of Rs. 1400-2600-and Rs. 2000-3200 may be treated as functional grades in furture and that there will be no selection grade for any of these posts. As regards the number of posts in the higher functional scales, the commission left this matter for Government to decide.

- Accounts Staff in the Organised Accounts Cadres under the Controller General of Defence Accounts, Controller General of Accounts, Departments of posts & Telecommunications and also in Indian Audit and Accounts Department at par with Audit stream have already been notified vide this Ministry's Notifications No. F15(1)IC/86 dated 13-9-86 and 22-9-86 respectively. In accordance with these Notifications certain persons have already been allowed the higher revised scales of pay subject to the conditions laid down therein.
- 4. The question regarding number of posts to be placed in the higher scales of pay has been under the consideration of the Government

- 3-

and it has now been decided that the main ration of number of posts in higher and lower scales in the Organised Accounts cadre as well as in Accounts Wing of the IA &AD may be follows:-

i) Section Officer (SG) Rs. 2000-60-2300-EB-75-3200

ii) Section Officer Rs. 1640-60-2600-EB-75-2900

iii) Senior Accountant Rs. 1400-40-1600-50-2300-EB-60-2600

iv) Junior Accountant Rs. 1200-30-1560-EB-40-2040

The designations in different Organised

Accounts cadre may be different. In such cases also
the pay structure on these lines may be decided.

- 5. These orders take effect from 1/4/87. The respective cadre controlling authorities may now take necessary action to prescribe criteria for appointment to the higher functional grades requiring promotion to the grade of Rs. 1400-40-1600-50-2300-EB-60-2600 and Rs. 2000-60-2300-EB-75-3200 on the same lines as adopted for Audit stream and thereafter take necessary action to implement these orders.
- 6. The orders in respect of Railway Accounts Organisation will issue separately.
- 7. These orders issue in consultation with the Comptroller and Auditor General of India in so far as these relate to IA & AD.

Sd/ (GIAN SWARUT)
CONTROLLER OF DEF. ACCOUNTS
S.C.PUNE-1.

A Q

OFFICE OF THE CONTROLLER OF DEFENCE ACCOUNTS.

S.C.PUNE-1

PART II 0.0. NO. 242 DATED 6-5-1988

sub: Higher Functional Grade in SO(A) grade
in DAD

Having been selected for promotion to the grade of Assistant Accounts Officer, the C.D.A. S.C. pune hereby appoints the SOS(A) mentioned in Annexue 'A' (unreserved category) and Annexure 'B' (S/C category) to this order as Asstt. Accounts Officers (Group B) in the scale of pay of ss. 2000-3200 with effect from 1-4-87 in the offg. capacity till successful completion of their probation. These officers will be on probation for a period of 2 years w.e.f. 1-4-87.

- 2. However, the individuals at gr. Nos. 5,8,18, 29,37,59,76, 80 listed in the Annexure 'A' to this order are given proforma promotion w.e.f. 1-4-87 under NER as they were on deputation with other departments on that date. The benefit of notional pay fixation from the date of proforma will be given to them from the date of reversion to the present department.
- on promotion to the higher functional grade from 1-4-87 the pay of the effected individuals will be fixed under FR 22 C from 1-4-87. If any promotee was on leave on 1-4-87, the financial berefits would be given to him,

from the date of joining duty after leave.

- In case if any promotee was on leave, on 1-4-87 other than CL the office where the promotee was serving during 4/87 is hereby directed to intimate to an-pay section of Main office the date of joining duty of such promotee after leave period.
- If any of the officer desire to have their pay fixed as A.A.O. in terms of DP & T OM No. 1/2/87/Estt/Pay-I dated 9-11-87 they should exercise an option within a period of one month from the date of issue of this order and the option once exercised will be final. No request for condonation of delay in exercising the option will be entertained.
- The contents of this part II 00 may please be brought to the notice of the concerned individuals and their initials obtained and recorded for having noted the contents. If any individuals is on leave/Ty. duty a copy of the order may please be sent to his leave address by Regd. post ACK a due and his acknowledgement having mied the contents recorded at your end.

please acknowledge the receipt.

: C.G.D.A. NEW DELHI Confidential Important letter No. AN/XI/ 11060/I/Vol. I. dated 5-12-87 and AN/XI-A/11061/1/promotion/ AAO/I. dated 22-4-88.

Sd/ (T.S.NAYAR) Dy.C.D.A. (AN) SC PUNE-1.

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Copy to :

1. The C.G.D.A. New Delhi.

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- 2. The C.D.A.(P) Allahabad (2 Copies)
- 3. The C.D.A. (ors) Central Nagpur.
- 4. The C.D.A. (Navy) Bombay.
- 5. PAO (Ors) ASC MT Bangalore
 - 6. Director (IF) Cabinet secretariate, New Delhi
 - 7. Ministry of Defence (Fin) Estate- II, South Block, New Delhi.
 - 8. B.A.R.C. Deptt. of Electronics Bombay.
 - 9. The C.D.A. Patna
 - 10. The C.D.A. (PD) Meerut
 - 11. The C.D.A. (ors) south Bangalore
 - 12. PAO (Ors)GTS Varmasi.
 - 13. The C.D.A. (ors) North Meerut.
 - 14. The C. D. A. Madras.
 - 15. All sections in Main office/All sub officers as per standard list.
 - 16. CR Task/Index Card Task/PF

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- 17. All Sub sections in AN-PAY/AN Sn.
- 18. AN-PAY (Pay Fixation task holder)

If any of the promotees who are shown in Annexures but have been transferred out to ther organisation, action to issue an amdnment to LPC may please be taken.

19. Spare Copies.



ANNEXURE 'A'

sr. No.		NAME S/SHRI	STATION/OFFICE WHERE SERVING	REMARKS
1.	992	R. SUMDARAJA RAO	CDA(OF) CENTRAL NAGPUR	offg. A.O. W.e.f. 28-5-87.
2.	1024	P.VI SWANATHAN	T' Su. M.O.	Ofig. A.O. W.e.f.
3.	10 52	M.R.PILLAY	FA' Sn. M.O.	
4.	1086	M. JAYARAMAN	UAGE(AF) THANE	
5.	1096	C. T. SAMUEL	CDA (NAVY) BOMBAY	Deputation up to 8-2-88 Development Commissioner Santacruz Electronic Export proceeding Zone Min. of
6	1135			Comme rees.
•	-135	K.J.KADE	O & M CELL M-O.	
7.	1168	D.K.GUPTA	LAS(AD)EHARAT PUR	
8.	1215	P-ABRAHAM JACOB	PAO (Ors) ASC(MT)	on deputation as on 1-4-87 Electronic test & development Centre at Banglore peptt. of
				Electronic New pelhi,
9, :	1222	R. ESWARAN	UAGE (P) KARANJA	#
10.	1208	A.G. ANAN DRAM	FA Sn. M.O.	
11.	1265	M. Y. PHADNIS	PAY/4 M.O.	
12.	1268	P.M. DE SHPANDE	UABSO (OME) KIRKE	S
13.	1276	G.M. SHAH	UABSO (SOUTH) PUNE	
14.	1280	M.N.KULKARNI	PAY/4 M.O.	
15.	1366	V-C-RAMCHANDRA	RAO (MES) PUNE	
16.	1483	A.V. BI VAIKAR	ACCOUNTS Sn. M.O.	

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		M.R. DAMLE	DDP (PENSION)	A 67 Z
	1 527		CABINET SEC. Deputa	tion
104	1527		NEW DELHI.	
19.	1533	A.V.MHASKAR	FUNDCELL (M.O.)	
				11.
20.	1551	M.BALASUBRAMMNIAN	AAO JAIPUR.	
21.	1562	N.D. JAGTAP	LAO (B) AHMEDNAGAR	
22.	1571	A.B.DATAR	T Sn M.O.	
	4 - 0 4	, m	and the second	
23.	1581	R.MURALIDHARAN	UABSO(W) BOMBAY.	
24.	1706	INDRA DEO	LAS SNAIPUR	
25.	1725	M.A.LAGAD	UABSO (NW) BOMBAY	
26.	1746	JAMES JAYARAJ	UAGE DEHU ROAD	
27.	1774	K.NARASIMHA CHARI	uage (p) pashan	
28.	1801	L.D.GUFTA	UAGE ALWAR	
291	1822	T.A.B.PASUPARHI	DIRECTOR (IF) CABINET	
			SECRETARIAT AT DG (ST)	
			UNIT NEW DELHI.	
20	1051	R.S.SRIVASTAVA	TAO CARIO KIDEE	
30 6			THE CAPUD RIPREE	row_jus
31.			AN PAY M.O.	
Trees.		R.C. SHARMA	LAO ALWAR	, 7: A 22 °
20%			Andrew Commencer	
33.	1961	K.HARIDASAN		
34.	1967	R.S. MINE	E Sn. Mco.	

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Artico .					
35.	1968	K.VISWANATHAN	UAGE(P) R & D IAT		
			GININAGAR	1.00	
36.	1990	C.S.HINGE	LAO (A) PUNE		
37.	2241	L.S.R.MURHHY	MIN. OF DEF. (FIN)	on Depu	tation
			NEW DELHI	3 3 3 3	
38.	2321	B.DIVAKARAN NAIR	PAY/I M.O.		
39.	2333	V.B. JAGANNATHAN	uage(Þ) gandhinagar		
40 .	2354	T.S. VENJATESAN	UAGE LONAVLA		
41.	2378	S.K. MNASKAR	UAGE (AF) LOHAGAON		
42.	2480	S.P. CADRE	ACCOUNTS SN. M.O.		
43.	2505	C.P. SESHADRI	M SN. M.O.	. 1	•
44.	2523	B.CHITTARANJAN	ACCOUNTS SN. M.O.		
45.	2526	C.N. SITARAMAMURTHY	LAC(A) BOMBAY		, 23
46.	2639	D.B.SHIRKE	E SN. M.O.		
47.	2641	R.RAJASHEKHARAN	'M' Sn. M.O.		
48.	2644	S.SEETHARAMAN	UAGE(AF) JAMNAGAR		•
49.	2679	A.SRINIVASA SHASTRY	AN.PAY Sn. M.O.		
50.	2680	KSS. BEDDY	LAS ARTY CENTRE NASIK	7 - 15 V = 1	*
51.	2703	A.B. ZENDE	E' Sn. M.O.		

1	2	3	4	5	
52.	2719	R.C. NAYMAR	AAO JAIPUR		
2000	27 44	2000	PAY_FUND CELL M.O.		
54.	27 51	T.C. ABRAHAM	EDP (PENSION)		
55,	2772A	R.V. KOSHE	'D' Sn. M.O.		• 1
56.	2 7 72G	P.V. THANKACHAN	UAGE PULGAON		
57.	2772H	M.RAMDAS	STORES Sn. M.O.		
58.	2781	P.S. VAIDYA	UAGE(C) KIRKEE		
59.	2783	C.JOHN HENRY	BARC BOMBAY	On deput	ation.
60.	2788	K.VIJAYA KUMARAN	RAO (MES) BOMBAY		
61.	2794	MRS. J.J.KATHALE	E' Sn.M.O.		
62.	2807	K.K.G.NAIR	STORES Sn. M.O.		
63.	2817	V.V.TIWARI	F A Sn. M.O.		
64.	2830	V.I.VARGHESE MATH	W FA Sn. M.O.		
65.	2837	Mrs. A.JAYACHANDRA	AN UAGE (P) BHANDUP		
66.	2866n	M.S. JADANNATHAN			
67. 68.	2870	T.K.DHAKTAVATSALAM A.A.ZIRALE	AN SN M.O.		· 1



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1	2	3	4	5
69.	2876A	S.M.CUTCHHI	UABSO (P) BHANDUP	
80.	2877	P. UNDER MOHAN	uage(c) deolali	· · · · · · · · · · · · · · · · · · ·
71.	2887	V.K.MADAN	UAGE (W) BOMBAY	
72.	2932	V.H. NAIR	LAS AURANGABAD	
73.	2955	T.P. ASOKAN	LAO DEOLALI	
74.	3005	M.K. EASAW	LAC 512 AB WKSP KI	RKEE
75.	30 38	P.N.SINGH	C.D.A. PATNA	Transferred
				on 15-3-88
76.	3070	K.C. KHANNA	LAO (B) JODHPUR	(On deputation
			a w	to Deptt. Cabi- net Sec. New
				Delhi as on 1-4-87
77.	3081	V.M. SASIDHARAN	PAY-1 Sn.	
78,	3083	B.K.P. THOMAS	PAO GREF Sn.	
79.	3085	P.KUMARAN	LAS BHUJ	342 .5.
80.	3095	K.J. PANICKER	CDA (PD) MEERUT	(On deputation
				as on 1-4-87 to
				BRDB Sec. New Delhi)

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	81.	3102	P. VIVEKANANDAN	LAONDEOLALI	
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	82.	310 5	V.SIVADAS	UAGE AHMEDABAD	
				* * * * * * * * * * * * * * * * * * * *	Τ-
	83.	44	C.M. SRIVASTANA	A.A.O. JAIPUR	L = 0
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	84.	62	R.UTHIRATHI	PAO GREF. M.O.	
				, all all a	8. 1
	85.	78	M.N.SRIVASTAVA	uage(p) chandrapur	
	stend				*
	86.	84	TEGPAL	uage (af) KKKK Jodhpur	
	87.	110	V.S. AMBERDEKAR	UAGE(S) PUNE	
	- Marie Control				
	88.	116	K.RAJARAM	UAGE BARODA	
	3	8			1
	89.	136	MUSAFIR SINGH	PAO (ORS) CIC VARNASI	
	90.		All a series		
	90.	184	H.K. SEN	CDA (P) ALLAHABAD	
	2000				
		188	R.RANGARAJAN	uage (nw) bombay	
	92.		S.SOUNDARAJAN	uage (n) santacruz	
	92.	265	S.M. AVACHAT	UAGE KHADAKWASLA	
		272			•
	94.	XXX	K.B. GADALE	Stores Section, M.O.	
			was and a second		
	95.	2 90	R.R. ABUJA	EDP CENTRE, M.O.	. 7
	o #		and the second		
	96.	295	H.C. LCHANI	UAGE BARNER	
	98.	301 295	Miss. P.N.ARVIKAR	LAO(A) AHMEDNAGAR	
j	98	349	V.RAMAMURTHY	ACCOUNTS Sn.	
		7 6 7%		A los	

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99,	356	A.V.KALE	UABSO AHMEDNAGAR	200 000 000 000 000 000 000 000 000 000
100.	372	K.UNNIKRISHNAN	PAY 3 M.O.	
101.	384	K.K. JOHNSON	AO NP (B) BOMBAY	
102.	390	K.JANARKHANAN	EDP COMPUZER	
103.	410	P.J. DIXIT	UAGE AHMEDNAGAR	
104.	417	K.G. KARAR	LAO JAMNAGAR	
105.	430	V.RAMAKRISHNAN	UAGE (N) PUNE	
106.	445	V.S. NAGARAJAN	LAO COD KANDIVLI	
107.	522	M.P. NAGARKAR	R SN. M.O.	
108.	607	G.S.SAHASHRABUDHE	UAGE (CME) KIRKEE	
109	668	V.J. MATHAI	LAO AHMEDABAD	
110.	547	GIRIJA SHANKAR TI	WARI LAO JAIPUR	

(ONE HUNDRED & TEN ONLY)

ANNEXURE 'B' RESERVED CATEFORY

(SC)

CHANDRA SEN

LAO (A) JODHPUR

K.RAGHAVAN

PAY/2 M.O.

spar (

pefore Central Administrative Tribunal at

O.A. No. 483 of 1989.

S.I.Joseph Applicant.

VIS.

controller of pafence
Accounts and othersOpponents.

AFFIDAVIT ** IN REJOINDER

- I <u>s.I.Joseph</u> filling this rejoinder to deny various contentions which are wrongly made in the affidavit in reply filed by Local Audit Officer (Ahmedabad).
- who is not the respondent in this application. He is Group 'B' Gazetted Officer, Ahmedabad, He is not entitled to make reply on behalf of any respondent. He has not mentioned that in whose behalf he is filling this reply. Where he is empowered to file reply from any of the respondents he has not stated anywhere. Therefore, this reply should me be taken into consideration by this Tribunal.

Annexure A) &

promoted but he was put in upgradation to the higher scale according to the Memorandum of 12th June 1987. This circular dated 12th June 1987 is annexed and marked Annexure A/8 to the application. In this circular it is stated that there will be two grades. Section officer (s.g.) 2000-3200 and section officer 1640-2900. section officer(s.g.) were have to be made up to 80%. The Section officer will remain in 20%. The Section officer(s.g.) which is equivalent to Assistant Accounts officer in which the applicant is prok promoted it is 80%. The section officer is equivalent to section officer account which are 20%.

7. With the applicant there were more than 110 people were promoted in the southern Command. Gujarat. Maharashtra and Rajasthan and all are working and performing the same duties which the applicant is performing. This is according to the Government of India decision wide Circular dated 12-6-87. This circular is annexed and maked marked Annexure A/9 to the application.

Annexue Mg

8. It is the Contention of L.A.O(A) that the adverse remarks were communicated to the



applicant in time which is on face of it wrong.

period of adverse Communication delay remarks.

982 20-10-83 8 months.

B WOTTON .

1983

5-4-84

2 months.

The probation period completed on 23-11-82.

The communication of the extension of the probation period was conveyed to him on 5-10-83. When 10 months have already been passed and the extended period was about to complete. On 5-10-83, he was conveyed that your probation period has been extended from 23-11-82 to 23-11-83.

general of perence Account. The original of the rejection order may be called for.

According to my information some lower officer has decided the case and rejected the same in the name of higher authority.

The promotion was made by Controller General of perence Account and therefore, reversion cannot be made by the lower authority. Even the reversion order dated 28-7-88 has not

been made by him but by some lower officer.

Therefore, original neversion order dated

28-7-88 may becalled for.

10. Since 1984, there is no adverse remark

against the applicant. The applicant's promotion

was made by non-selection method and the

question of comparative assessment does not

arise.

It is also mentioned in the reply that the petitioner's seniority list No. 687 was changed to 921. How it is happened? There is no notice given to the applicant. The principle of natural justice has not been followed by the authority. The promotion of the applicant to the post of section officer (s.g.) was on regular vacancies shown in Annexure 'A'. The reversion of the petitioner's seniority position has been made without informing the petitioner. There is no order given to the petitioner in this behalf. The promotion was made to the applicant in June 1988 and since 1984 there is no adverse remarks ag irst the applicant. The refore, there is no oc assion to lower down the position in the seniority list. Therefore, the paix petition should be allowed with cats costs.

What is stated above is true and correct and I believe the same to be true.

solemnly affirmed today, on this 1344 day of Chem1990.

@ A)8

OFFICE OF THE CONTROLLER OF THE ACCOUNTS SOUTHERN COMMAND FUNE- 1.

PART I OFFICE ORDER NO. 166 DATED : 2nd JULY 1987

SUB : Restructuring of Accounts Staff in Organised
Accounts.

The second section of the second section of

Govt. of India, Ministry of Finance Department Expenditure office Memorandum No.F5(32)-E.III/86-PT-II dated the 12th June 1987 on the above subject received under C.G.D.A. New Delhi circulation slip No. AN/SIV/14162 dated 15-6-1987 is reproduced below for information and guidance of all concerned. A further communication in regard to the implementation of the orders will follow on receipt of the same from CGDA New Delhi.

"Based on the recommendation of the Fourth
Central Pay Commission the scales of pay for Auditors
and Section Officers in Audit stream of Indian Audit &
Accounts Department (IASAD) is on the following lines:-

	강성하다 하는 사람들이 가는 사람들이 되었다.			A 100
42		Pre-revised	Revised	
1.	Assistant	as. 650-30-740-	- a.2000-60-2300	-EB-
	Audit Officer	35-680-EB-40-	75-3200	80%
		1040.		
2.	section Officer	rs. 500-20-700-	as. 1640-60-2600-	
		EB-25-900	£B-75-2900	20%
з.	Senior Auditor	8.425-15-500- EB-15-560-20-	8.1400-40-1600- 50-2300-EB-	80%
	and the second second	700-EB-25-800	60-2600	
	Auditor	1s. 159 330-10-38	o- a.1200-30-156	0-
**				

EB-12-500-EB-15- EB-40-2040

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2. The Fourth Central Pay Commission vide
para 11.38 of Part I of it report have observed

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(g)

that the Audit & Accounts functionars

complementary to each other and are generally

performed in many Government offices in an

integrated manner which is necessary for their

sifective functioning.

Accordingly, the Pay Commission have recommended that there should be broad parity in the pay scales of the staff in IA & AD and other Accounts Organisations. It has further recommended that the proposed scales of pay of m. 1400-2600-and m. 2000-3200 may be treated as functional grades in furture and that there will be no selection grade for any of these posts. As regards the number of posts in the higher functional scales, the commission left this matter for Government to decide.

- Accounts Staff in the organised Accounts Cadres under the Controller General of Defence Accounts, Controller General of Accounts, Departments of Posts & Telecommunications and also in Indian Audit and Accounts Department at par with Audit stream have already been notified vide this Ministry's Notifications No. F15(1)IC/86 dated 13-9-86 and 22-9-86 respectively. In accordance with these Notifications certain persons have already been allowed the higher revised scales of pay subject to the conditions laid down therein.
- 4. The question regarding number of posts to be placed in the higher scales of pay has been under the consideration of the Government

(3)

and it has now been decided that the rack ration of number of posts in higher and lower scales in the organised Accounts cadre as well as in Accounts Wing of the IA &AD may be follows:

i) Section Officer (SG)		2000-60-2300-EB-75- 3200	80%
ii) Section Officer	3.	1640-60-2600-EB-75- 2900	20%
111) Senior Accountant		1400-40-1600-50- 2300-28-60-2600	80%
iv) Junior Accountant		1200-30-1560- EB-	20%

The designations in different Organised

Accounts cadre may be different. In such cases also
the pay structure on these lines may be decided.

- 5. These orders take effect from 1/4/87. The respective cadre controlling authorities may now take necessary action to prescribe criteria for appointment to the higher functional grades requiring promotion to the grade of m. 1400-40-1600-50-2300-EB-60-2600 and m. 2000-60-2300-EB-75-3200 on the same lines as adopted for Audit stream and thereafter take necessary action to implement these orders.
- o. The orders in respect of Railway Accounts Organisation will issue separately.
- 7. These orders assue in consultation with the Comptroller and Auditor General of India in so far as these relate to IA & AD.

Sd/ (GIAN SWARUT)
CONTROLLER OF DEF. ACCOUNTS
S.C. PUNE 1

OPITICE OF THE CONTROLLER OF DEFENCE ACCOUNTS.

S.C.PUNE-1

PART II 0.0. NO. 242 DATED 6-5-1988

Sub: Higher nunctional Grade in SO(A) grade

Having been selected for promotion to the grade of Assistant Accounts officer, the C.D.A. S.C. pune hereby appoints the SDS(A) mentioned in Annexus A. (unreserved category) and Annexure 'B' (S/C Category) to this order as Assit. Accounts officers (Group B) in the scale of pay of a. 2000-3200 with effect from 1-4-87 in the offic capacity till successful completion of their probation. These officers will be on probation for a period of 2 years w.e.f. 1-4-87.

- 29.37.59.76. 80 listed in the Annexure 'A' to this order are given proforms promotion w.e.f. 1-4-87 under NBR as they were on deputation with other departments on that date. The benefit of notional pay fixation from the date of proforms will be given to them from the date of reversion to the present department.
- grade from 1-4-87 the pay of the effected individuals will be fixed under pg 22 C from 1-4-87. If any promotee was on leave on 1-4-87, the financial perefits would be given to him.



from the date of joining duty after leave.

- 4. In case if any promotee was on leave, on 1-4-87 other than CL the office where the promotee was serving during 4/87 is hereby directed to intimate to AN-pay section of main office the date of joining duty of such promotee after leave period.
- their pay fixed as A.A.O. in terms of DP & T OM No. 1/2/87/Estt/pay-I dated 9-11-87 they should exercise an option within a period of one month from the date of issue of this order and the option once exercised will be final. No request for condonation of delay in exercising the option will be entertained.
- please be brought to the notice of the concerned individuals and their initials obtained and recorded for having noted the contents. If any individuals is on leave/Ty. duty a copy of the order may please be sent to his leave address by Regd. post ACK & due and his acknowledgement having mixed the contents recorded at your end.

please acknowledge the receipt.

AUTHORITY: C.G.D.A. NEW DELHI Confidential
Important letter No. AN/XI/
11060/I/Vol. I. dated 5-12-87

ANO/I. dated 22-4-88. ST COA (AND SC PUNE 1

Copy to :

- 1. The C.G.D.A. New pelhi.
- 2. The C.D.A.(P) Allahabad (2 Copies)
- 3. The C.D.A. (Ors) Central Nagpur.
- 4. The C.D.A. (Navy) Bombay.
- 5. PAO (028) ASC MT Bangalore
- 6. Director (IF) Cabinet georetariate, New Delhi
- 7. Ministry of Defence (Pin) Estate II. South Block, New Delhi.
- 8. B.A.R.C. Deptt. of Electronics Bombay.
- 9. The C.D.A. Patna
- 10. The C.D.A. (PD) Meerut
- 11. The C.D.A. (Ors) south Bangalore
- 12. PAO (Ora)GTS Varnasi.
- 13. The C.D.A. (ors) North Meerut.
- 14. The C.D.A. Madras.
- 15. All sections in Main Office/All sub officers as per standard list.
- 16. CR Task/Index Card Task/PF
- 17. All Sub Sections in AN-PAY/AN Sn.
- 18. AN-PAY (pay Fixation task holder)

If any of the promotees who are shown in Annexares but have been transferred out to ther organisation, action to issue at amdament to LPC may please be taken.

19. spare copies.



ANNE MURE_ 'A'

		2/3/101 2/3/101	STATION/OFMS	
1.	992	R. SUBDARAJA RAC	CDA(OP) CENTRAL NACIOR	offg. A.O. W.W.E. 28-5- 87.
2.	1024	P•VI GWANATHAN	T' SP. M.O.	19-1-00
3.	10 52	M.R.PILLAY	'FA' Sn. M.O.	
4.	1086	M. JAYARAMAN	UAGE (AF) THANS	
5.	1096	C. T. SAMEL	CDA (MAVY) BOMBAY	Deputation up to 8-3-88 pevelopment Commissioner gantecrus Electrons Export proceeding zone Min. of Commerces.
6.	1135	K.J.KADE	0 & M CELL M.O.	
7.	1168	D.K.GUPTA	LAS(AD) SHARAT FUR	
9.	1215	P.ABRAHAM JACOB	PAO (OP) ASC(MT)	on deputation as on 1-4-87 Electronic test & development Centre at Banglore pepts. of Electronic New public
9.	1222	R. BSWARAN	UAGE (P) KARANJA	
20.	1208	A.G. ANAN DRAM	PA ST. M.O.	
11.	1265	M.Y.P ADII S	PAY/4 M.O.	
12.	1268	P.M. DE SHPANDE	UABSO (CME) KIRKEE	
4.50	10			

UARGO (SOUTH) PUNE

PAYA M.O.

RAO (MES) PUSE

ACCOUNTS SO. M.O.

16. 1483 A.V. H VAIKAR

15. 1366 V.C.RAMCHANDRA

M.N.KUIKARMI

13.1276

14. 1200





1	2	3	4 5	
17.	1486	M.R. DAMLE	DOP (PENSION)	
18.	1527	S.SADASIVAN	CABINAT SEC. Deput	ation
19.	1533	A.V.MHASKAR	FUNDCELL (M.O.)	**
20.	1551	M.BALASUBRAMANIAN	AAO JAIPUR.	
21.	1562	N.D. JACTAP	LAC (B) AHM DNAGAR	
22.	1571	A.B. DAT AR	T an M.C.	
23.	1581	R.MURALIDHARAN	UABSO(W) BOMBAY.	
24.	1706	INDRA DEO	LAS SNAIPUR	
25.	1725	M.A.LAGAÐ	UABSO(NW) BOMBAY	
26.	1746	James Jayaraj	UAGE DEHU ROAD	
27.	1774	K.Naras imha Chari	UAGE (P) PASHAN	
28.	1801	L.D.GUPTA	UAG ALMAR	909
291	1822	T.A.B.PASUPABHI	DIRECTOR(IF) CABINET	
			UNIT NEW DELHI.	
30.	1851	P.S.SRIVASTAVA	LAG CAFVD KIPKEE	7 22 - 7 22 - 4 1
31.	1924	RAM MOHAN	AN PAY M.C.	
3 2.	19 31	R.C. SHARMA	LAO ALMAR	
33.	1961	K. HARIDASAN	AO EHO BOMBAY	
34.	1967	R.S. MINE	sn. Mco.	

	2 months and second		4	5	
35.	1968	K.VISWANATHAN	UAGE(P) R & D IAT GININAGAR	sien.	
36,	1990	C.S.HINGS	LAC (A) PUNE		
37.	2241	L.S.R.MURRHY	MIN. OF DEF. (FIN)	on Del	u bation
38.	2321	B.DIVAKARAN NAIR	PAY/I M.C.		
39.	2333	v.B. Jagannathan	uage (P) Gandhinagar		
40.	2354	T.S. VINJATESAN	UAGE LONAVLA		* 3-7 2 2
41.	2378	S.K. MNASKAR	UAGE (AF) LOHAGAON	18	
42.	2480	S.P. CADRE	ACCOUNTS SN. M.O.		
43.	2505	C.P. SaSHADRI	M SN. M.O.		
44.	2523	B.CHITTARANJAN	ACCOUNTS SN. M.O.		
45.	2526	C.N. SITARAMAMURT	HY LAC(A) BOMBAY	ti II	
46.	2639	D.B.SHIRKS	E SN. M.C.		
47.	2641	R.RAJASHEKHARAN	'M' Sn. M.O.	Y0.54	77 200
48.	2644	s.seetharaman	UAGE(AF) JAMNAGAR		
49.	2679	A.SRINIVASA SHAST	RY AN.PAY Sn. M.O.		
50.	2680	K.S. BEDDY	LAS ARTY CENTRE NAS	CK.	
51.	270 3	A.B. ZENDE	* 51 Sn. M.O.		

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52.	2719	R.C. NAYMAR	AAO JAIPUR		
53.	2744	R.STHIRAJAN	PAY_FUND Call M.C.		
54.	2751		ade (Pansion)		
55.	2772A	R.V. KOSHE	'D' Sn. M.C.		
56.	27726	P.V. THANKACHAN	UAGE PULGAON		
57.	2772H	M.RAMDAS	STORES Sn. M.O.		
58.	2781	P VAIDYA	uage(c) kirkee		
59•	2783	C.JOHN HENRY	BARC BOMBAY	on deput	ation.
60.	2788	K.VIJAYA KUMARAN	RAO (MES) BOMBAY		
51.	2794	MRS. J.J.KATHALE	'E' Sn.M.O.		
52.	2807	K.K.G.NAIR	STORES Sn. M.O.		
53.	2817	V.V.TIWARI	FASn. M.C.		
64.	28 30	V.I.VARGH-SE MATH	W FA Sn. M.O.	and the state of t	
65.	2837	Mrs. A.JAYACHANDRA	AN UAGE (P) EHANDUP		
6 6.	2866	M.S. JADANNATHAN	LAS KAMPTEE		
67.	2870	T.K.DHAKTAVATSALA	LAO (B) PUNE		
68.	2876	A.A.ZIRAL	AN SN M.O.		

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69.	2876A	s.m.cutchhi	UABSO (P) BHANDUP	
80.	2877	P.UNDER MOHAN	UAGE(C) DEOLALI	
71.	2887	V.K.MADAN	Uage (W) Bombay	
72.	2932	V.H. NAIR	Las aurangabad	
73.	29 55	T.P. ASOKAN	LAO DEOLALI	
74.	3005	M.K. ZASAW	LAO 512 AB WKSP K	IRK-E
75.	30 38	P.N.SINGH	C.D.A. PATNA	Transferred
				on 15-3-88
76.	3070	K.C. KHANNA	LAO (B) JODHPUR	(On deputation
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				net Sec. New
			And the second second	Delhi as on 1-4-67
7.	3081	V.M. SASIDHARAN	PAY-1 Sn.	
8.	3083	B.K.P. THOMAS	PAC GREF Sn.	
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84.	62	R.UTHIRATHI	PAO GREF. M.O.
85.	78		UAG (P) CHANDRAPUR
86.	84	TEGPAL	UAGE (AF) NINK JOHPUR
87.	110	V.S. AMBERDEKAR	UAGE(S) PUNE
88.	-116	K.RAJARAM	UAG BARODA
89.	136	Musa f ir si ng h	PAO (ORS) CTC VARNASI
44	184	H.K. S.N	CDA (P) ALLAHABAD
91.	188	r.rangarajan	UAGE (NW) BOMBAY
92.	246	S.SOUNDARAJAN	UAGE (N) SANTACRUZ
93.	266	S.M. AVACHAT	UAGE KHADAKIASLA
	272		
94.	383	K.B. GADALE	Stores Section, M.C.
9 5.	290	R.R. ABUJA	EDP CENTRE, M.O.
9 6.	296	H.C. LCHANI	UAGE BARNER
98.	301 29.5	Miss. P.N.ARVIKAR	LAO(A) AHMEDNAGAR
9 8 .	349	V.RAMAMURTHY	ACCOUNTS Sn.

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~ D.	372	K.UNNIKRISHNAN	PAY 3 M.C.	
101.	384	K.K. JOHNSON	AO NE (B) BOMBAY	
72.	390	K.JANARKHANAN	EDP COMPUTER	
103.	410	P.J. DIXIT	UAGE AHMEDNAGAR	
104. 2	417	K.G. KARAR	LAC JAMNAGAR	page 1 to 1 t
105.	430	V.RAMAKRISHNAN	UAGE (N) PUNE	
106.	445	V NAGARAJAN	LAG COD KANDIVLI	
107.	522	M.P. NAGARKAR	R SN. M.O.	
	607	G.S.SAHADHRABUDH	UAGE (CME) KIRKEE	
14.	668	V.J. MATHAI	LAO AHMEDABAD	
	547	GIRIJA SHANKAR TIV	VARI LAO JAIPUR	
(cm	HUNDR D &	TEN ONTY)		

(ONE HUNDRED & TEN ONLY)

ANNEXURE B

RESERVED CATEFORY

(SC)

1. 843

CHANDRA SEN

LAC (A) JODHPUR

2. 1319

K.RAGHAVAN

PAY/2 M.O.

3. 1336

K.L.SINGH LAG (A) KOTA

1487

B.K. CHANDANE PAC GREF M.O.

sd/- (N.V. DSHMIKH)

ACCOUNT OFFICER (AN) S.C. PUNE - 1

Before the Central Administrative Tribunal Ahmedabad Bench at Ahmedabad.

Original Application No.483 of 1989

E.I.Joseph.

Applicant

versus

The Controller of Defence
Accounts and others. .. Respondents

WRITTEN STATEMENT

- 1. The applicant has filed this Application challenging his reversion order from the post of Assistant Accounts Officer (Group B) to the post of Section Officer(Accounts) vide order dated 10-8-88 (Annexure A/4). Thereafter, the order of recovery of pay was also passed on 12-8-88 (Annexure A/5).
- 2. The applicant has passed SAS Part I and Part II. Thereafter, he was promoted to the post of Section Officer (Accounts) with effect from 24-11-80 and his promotion order dated 7-1-81 is annexed as Annexure A/1.
- 3. Thereafter, on 7-6-88 when the applicant was working as UA GS (Project)
 Naliya in Gujarat State he was promoted to

the post of Assistant Accounts Officer (Group B) with retrospective effect from 1-4-87 (Annexure A/2), vide order No. Confidential/Most Immediate No.AN/XI-A/11061/1/Promotion/AAO/1 da-ted 22-4-88.

- 4. The applicant had worked on the post of Assistant Accounts Officer with sincerety but all of a sudden after two months on 10-8-88 he received the letter that his promotion order has been cancelled and that his name should be deleted from promotion order(Annexure A/2). This letter dated 10-8-88 is annexed herewith as Annexure A/4 to this application.
- This order is very cryptic order and without showing any reason and without any application of mind. Immediately on the foot steps of the earlier order dated 10-8-88, applicant received another/dated 12-8-88 in which the pay and allowances which was received by him was sought to be recovered from him. This order of recovery dated 12-8-88 is annexed as Annexure A/5 in the Application. Both

concerned.

he has

Both these orders are without rhyme or reason and on the face of it non-application of mind is explicit. Though the applicant had worked on the post sincerely, the authority wanted to recover the pay and allowances given to him. This is nothing else but arbitrariness on the part of authority

- 6. Being aggrieved by the same the applicant made Appeal to the appeallate authority (Annexure A/6). To the utter shock and surprisise of the applicant, the appellate authority behaved in the same bleak manner and shown their prejudice against the applicant. The appellate authority had turned down the appeal without giving any reasoned order and one line cryptic order has been made as can be seen from Annexure A/7. By this order it has been intimated that "you were not eligible for promotion to AAO's grade, since you were outside the zone of consideration and your promotion will be considered in your turn." There was no mention that what was the criteria for considering him eligible for promotion.
- 7. It is also pertinent to note that

there is nothing to show that what was the consideration applied when the applicant was promoted by the earlier order (Annexure A/2). It is also pertinent to note that there is nothing to show that why applicant's name was not coming in that zone of consideration.

- and without giving any opportunity of hearing to the applicant. It is well known that when a person is benefited by an order, it can not be cancelled without giving any opportunity of being heard. This is violative of principles of natural justice and this principle has been confirmed time and again by several judgments of the Hon'ble Supreme Court, High Court and Central Administrative Tribunals.
- 9. It is pertinent to note that the pay was fixed in the promoted post at Annexure A/3 after taking all the relevant circumstances into consideration and one can not say that the order of promotion was passed without application of mind.

- 10. The cancellation order (Annexure A/4) does not reflect any reason that why the cancellation order has been passed, and why the promotion, which has already been given, is being cancelled.
- 11. In the recovery order(Annexura A/5) it is not mentioned that even though the applicant has worked on the higher post, why the authority wants to take away the pay and allowances received by him. This is also against the principle of natural justice and violative of the principles laid down by several judgments of the Hon'ble Supreme Court and High Court.
- 12. I deny that my juniors were confirmed prior to me, and, therefore, they are continuing in the job (reason given by the authority on page 32 of affidavit in reply) and my denial is supported by Annexure A/2 when it is mentioned on page 17 column No.2 as under:-

OA/739 S.N. Deshpande
OA/772 A.O. Pathrose
OA/797 R.S. Gaur

It is pertinent to note that prizite applicant's name is shown as:

OA/687 E. I. Joseph.

The letters OA connomite the meaning Officiating Accountant. Therefore, the applicant can say that his juniors were not confirmed at the time of promotion.

- 13. It is not true to say that the applicant has not exhausted the appellate authority. The applicant has exhausted the same (Annexure A/7). Therefore, the respondents' say in the affidavit-in-reply is quite wrong on the face of it.
- 14. The applicant was promoted on 10-6-88 with retrospective effect of 1-4-87 (Annexure A/1 and Annexure A/2 and Annexure A/3) relying upon the seniority list and on non-selection basis and about 110 persons were promoted with him.
- upgradation to the higher pay scale
 (Annexure A/8). The applicant would fall
 in the category of higher pay scale i.e.
 thatxix; Section Officer(S.G.) 2000-3200
 in which 80% of the Section Officers
 were required to be promoted.
- 16. In the affidavit-in-reply on continuous page 32 internal page 3 it is mentinged that the applicant earned adverse remarks in his annual confidential report for the years 1982 and 1983, which

were communicated to the applicant and, therefore, probation was extended up to 23-5-84. It is patently wrong. According to the affidavit-in-rejoinder(Page 40) the periods of adverse remarks, which were communicated to him, were as under:

Period of adverse Communication Delay remarks.

1982 20-10-83 8 months 1983 6-4-84 2 months

The probation period completed on 23-11-82. The communication of the extension of probation period was conveyed to the applicant on 5-10-83, when 10 months have already been passed and extended period of probation was about to be completed. The effect was that on 5-10-83 the applicant was conveyed that probation period was extended from 23-11-82 to 23-11-83.

- 17. Since 1984 there is no adverse remarks against the applicant.
- 18. The applicant's seniority list number 687 was changed to 921. How it has happened, the applicant doesnot know. In this case also, the principle of natural justice has not #been followed.
- 19. The applicant was promoted to

of Assistant Accounts Officer (Annexure A/1) on regular vacancy and his reversion has been made without informing the applicant.

20. Since 1984 to 1988 there is no adverse remarks against the applicant. His juniors are still working in the higher scale and higher post. Therefore, this Application deserves to be allowed and impugned order of reversion as well as recovery of pay and allowances ought to be cancelled.

Date: 1/7/1990

J. Mel

low by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH, AHMEDABAD

Centrollow of Detence Applicant (s).

Accounts a ord

Mr. P.M. Raybal Adv. for the

Petitioner (s).

Versus

mms.

Respondent (s).

MY: B. P. Tanna Adv. for the

Respondent (s).

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CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDA BAD BENCH AHMEDA BAD

Submitted ;	C.A.T./JUDICIAL SECTION.
Original Petition No.:	. e
Miscellaneous Petition No.:	of 1990
Shri Centreller of defenversus.	ul Account Petitioner(s).
E.I Joseph	Respondent(s).
This application has been sub	mitted to the Tribunal by
Under Section 19 of the Administra	
in the check list in the light of	
the Administrative Tribunals Act, Tribunals (Procedure) Rules, 198	
The Application has been foun	nd in order and may be given
to concerned for fixation of date.	
The application has not been	found in order for the reasons
indicated in the check list. The a	applicant may be advised to
rectify the same within 21 days/dr	aft letter is placed below
for signature.	
Asstt. : Documents an	e not certified an
$S_{-}O_{-}(T)$	
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17690/ Dyp (Repatriated)	

Ell may issue objeteter (Bolions (Repatriated) Advocate his complied the office objection. we may fix for order 16/10/00 complied the obtice FYS one way by too , coly had seen relieved to my SU Dyr

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

AT AHMEDABAD

Review Petition No. 4 0 of 1990 OA 19 483/89

 The Controller of Defence, Accounts and others.

Petitioners (Orig.Respondents)

v/s

E.I.Joseph, Section Officer Office of the Controller of Defence.

Respondent (Orig.Petitioner)

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пCп	Copy of the said Para-100	74
ii Dii	Copy of the order passed by Dy.C.G.D.A.(adm.)	75 83

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL AT AHMEDABAD

REVIEW PETITION NO. 12 OF 1990

- The Controller of Defence,
 Accounts, Southern Command,
 No.1 Finance Road,
 Pune 1, Maharashtra State.
- 2. Controller General of Defence, Accounts, West Block Vth, R.K. Puram, New Delhi - 110066.
- Represented by the Secretary,

 Ministry of Finance (Defence)

 Government of India,

 New Delhi.

 PETITIONERS

VERSUS

Respondents)

£.I. Joseph,
Section Officer,

of

Office of the Controller of Defence,
Accounts Southern Command,
PUNE-1.

•••• RESPONDENT
(Orig•
Petitioner)

REVIEW PETITION UNDER RULE

17 OF CENTRAL ADMINISTRATIVE

TRIBUNAL PROCEDURE RULES 1987

IN THE MATTER OF ORIGINAL

APPLICATION NO.483/1989

FILED BY SHRI E.I. JOSEPH

IN THE CENTRAL ADMINISTRATIVE

TRIBUNAL, AHMEDABAD BENCH.

. THE HUMBLE PETITION OF THE PETITIONERS ABOVENAMED

MOST RESPECTFULLY SHEWETH :

1. The petitioners are the original respondents viz. Respondent Nos. 1, 2 and 3 in the Original Application No.483/1989 filed by Shri E.I. Joseph before this Hon¹ble Tribunal. This Petition is filed for review of the order passed by this

Hon'ble Tribunal on 27th August 1990 in Driginal Application No.483/1989 for reviewing the said order.

- That the decision in the aforesaid Original Application No.483/
 1989 was pronounced by this Hon'ble
 Tribunal on 27th August 1990 and the copy
 of the same was received by the petitioners
 through the then Additional Standing Counsel
 Shri J.D. Ajmera on or about 12th September
 1990. However, this Petition is filed within
 30 days from the date of the order. A
 copy of the decision of this Hon'ble
 Tribunal is annexed herewith.
- The parties are referred to as their original position in the Original Application No.483/1989 i.e. the petitioners are the original respondents and the respondent is the original petitions.
- The facts leading to this

 Petition are as under:-

The applicant, a civilian employee of the Defence Accounts Department, was promoted as Officiating Assistant Accounts Officer (Group B) retrospectively from

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1-4-1987 by order No.332 dated 7-6-1988 (Annexture A-2) issued by DCDA(AN) SC Pune on the authority of CGDA's Confidential most immediate No. AN/XI-A/11061/1Promotion/AAO/I dated 22-4-1988. But close on the heels of the order of promotion DCDA (AN) Pune issued order No.460 dated 10-8-1988 (Ann. A-4) by which applicant's name in the promotion order No.332 dated 768 was cancelled on the authority of CGDA Confidential No.AN/XI-A/11061/Promotion/ AAO/II dated 28-7-1988 and order No.463 dated 12-8-1988 (Ann-A-5) ordered recovery of higher than due-in-the-lower post emoluments paid to the applicant on account of his promotion. The applicant submitted representation dated 10-9-1988 (Ann. A-6) to the Controller General of Defence Accounts (CGDA) through proper channel stating why the order of cancellation of promotion st and the order of recovery are bad and untenable. This representation elicited reply dated 2-1-1989 from LAD(A) Jamnagar on the authority of CDASC that the applicant was not eligible for promotion to AAD's grade being not in the zone of consideration and that his promotion to AAO's grade will be considered in turn. The applicant has challenged the three orders, namely of cancellation of his promotion, of recovery and the reply to his representation.

The applicant's grounds of challenge appearing in the application are that he was promoted by a duly constituted departmental promotion committee, that no reason were advanced for cancellation of the order of promotion and that the order was unspeaking and that the recovery order violates his property rights over his salary and thus infringes his constitutional rights. The representation the applicant made refers to the plus and the minus side of his service career and assetts that he was promoted because the Departmental Promotion Committee found him suitable for promotion and the order of cancellation of promotion and the order of cancellation of promotion in fact reduced him in rank without following the principles of natural justice. Similarly, the order of recovery though penal in nature was issued without giving him an opportunity to be heard.

6. Before dealing with the various contentions, the petitioners herein crave leave to annex herewith the copy of the Original Application No.483/1989 and the Written Statement filed by the Respondents. Hereto annexed and marked Annexture— A is the

Annex-A

copy of the Original Application No.483/
1989. Hereto annexed and marked Annexture-B
is the copy of the Written Statement filed
by the respondents alongwith the Annextures.
The petitioners would like to point-out
the following facts, which facts are
admitted by the original petitioner, as is
evident from the application itself:-

Annex-B

- (1) That the petitioner joined as a Lower Division Clerk in the year 1966.
- (2) The petitioner passed Subordinate
 Accounts Service Examination in
 the year 1972 and was promoted
 and confirmed as Upper Division
 Clerk.
- (3) The petitioner passed Part-II of S.A.S.E Examination on 18th March 1980.
- (4) On 24-11-1980, the petitioner was promoted as Section Officer (Accounts) on probation period for 2 years.
- (5) The probation period of 2 years
 was extended upto the year 1984.
- (6) That the petitioner's place in seniority was shifted from place 687 to 921:

In the reply of behalf of the opponents, it has been pointed out that the seniority depended upon the confirmation and as the applicant did not complete his probation period successfully, his confirmation was made late. However, it appears that on account of a bonafide mistake the relevant Rule does not appear to have been pointed out to the Hon'ble Tribunal, presumably on account of a communication gap. The petitioners crave leace to annex herewith a copy of the relevant promotion Para-100 from Chapter : Recruitment, Appointment, Promotion and Confirmation from Office Mannual. Hereto annexed and marked Annexture-C is the copy of the said Para-100. It appears that though the facts depending upon these Para are mentioned, the Para itself is not mentioned, which apparently shows how the mistake has occured. In the present case, the petitioner was promoted to the post of Section Officer (Accounts) w.e.f. 24-11-1980. His probation period was for a period of 2 years. This probation period was extended upto 23rd May 1984. It appears that by a mistake his seniority was shown at Serial No.687 on the assumption that the petitioner has

completed satisfactorily, has probation

Annx-C

A

X

period of 2 years and that he is confirmed. It appears that on account of a bonafide mistake, the fact about extention of period of probation up to 23rd May 1984 appears to have been lost sight of. Para-100 referred hereiabove will pperate and therefore he will get his rank and seniority only on the date of confirmation and that number would be 921-R. Thus this was merely a bonafide mistake in giving the number in the semiority list which in fact and reality on account of the operation of Para-100 referred hereinabove would be at serial No. 921-R. That the seniority list originally appears to have been passed on the basis of the completion of the 2 year's probationary period without taking into consideration Para-100 which would operate in case of extended probation period and aa far as 26 such persons were wrongly mentioned and all of them have been given serial as per Para-100, this was sheer mistake. The petitioners crave leave to annex herewith a copy of the order in respect of such 26 persons which show that there was a bonafide mistake in alloting the serial numbers in Roster of Officiating Section Officer. Hereto annexed and marked Annexture-D is the copy of the said order.

Annex-D

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7. The petitioner at this stage would like to point out that this was not taken into consideration when the petitioner was given promotion to the post of Assistant Accounts Officer. The petitioner also craves leave to annex herewith the copy of the D.C.P. proceedings for promotion to the post of Assistant Accounts Officers, which also shows that the aforesaid promotions were based on incorrect roster numbers. However, when this fact was xxxxxx realised a necessary consequential correction were issued which also resulted into cancellation of erroneous promotion. The petitioners at this stage would like to point out that this cancellation was not a result of any. punishment but was merely consequential upon the correct number in the Roster. Of Officiating Section Officers and in correction of the bonafide mistake. The petitioners submit that though these facts are mentioned in the reply to the petition, but it does not appear to have been properly bought-out and it appears that Para-100 was not referred though the consequential benefits i.e. that the promotion order was cancelled on account of the change in the seniority ranking. The petitioners submit that no new evidence

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is required to be produced before this

Hon'ble Tribunal save and except pointing

out the relevant Para-100 and the abstract

from the Roster of Officiating Section

Officers. In view of the aforesaid facts

the petitioners drave leave to file this Review

Petition on the grounds mentioned hereinbelow:

- 8.1 The petitioners submit that the order passed by this Hon¹ble Tribunal may kindly be reviewed and the petitioner may kindly be permitted to point out the relevant para-100 in support of the consequential order of correction of the Roster Number of the petitioner particularly in view of the fact that the change in roster numbers effected are already on record.
- Pleased to consider the order cancelling the erroneous promotion in light of the submissions made hereinabove, that there was a bonafide mistake in granting promotion by the Departmental Promotion Committee on the basis of the roster number which did not take into account, the para-100 referred hereinabove and the consequential ranking in case of extended probation period.
- 8.3 That the petitioners be permitted

to produce before this Hon'ble Tribunal
the aforesaid evidence which consists
of Para-100 from the Office Mannual
referred hereinabove, the proceedings
of the Departmental Promotion Committee
and the Roster Number, original as well
as changed, from the Roster of Officiating
Section Officers (Accounts).

- 9. The petitioners crave leave to add, alter, amend, vary, rescind, or modify any of the grounds mentioned hereinabove.
- 10. In view of the facts stated hereinabove, the petitioners pray:-
- (A) That this Hon'ble Tribunal will be pleased to review the order dated 27th August 1990;
- That this Hon'ble Tribunal will
 be pleased to permit the
 petitioners to produce the abstract
 from the Para-100 from the
 Departmental Mannual referred
 hereinabove and the abstract of the
 Roster of Officiating Section
 Officers (Accounts) as on 1-1-1983
 and the corrections carriedout and
 the corrected entries persuant to
 the order:

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- (c) That this Hon'ble Tribunal will be pleased to decide this Original Application No.483/1989 afresh in light of the material produced before this Hon'ble Tribunal:
- (a) That this Hon'ble Tribunal will be pleased to dismiss the Original Application No.483/1989:
- (E) That this Hon'ble Tribunal will be pleased to stay and operation and implementation of the order dated 27th August 1990 till and pending the hearing and final disposal of this Revieu Petition:
- (F) That this Hon'ble Tribunal will be pleased to pass such other and further order as the nature and circumstances of the case may require :

· 编句 FOR THIS ACT OF KINDNESS AND JUSTICE AND PETITIONERS AS IN DUTYBOUND SHALL EVER PRAY :

Place : Ahmedabad

Date : 25-09-1990 (ADVOCATE FOR THE PETITIONERS)

AFFIDAVIT

I, P.S.Raman ACDA AND o/s. C.D.A. SC of

the petitioner No. 1 herein, do hereby solemnly affirm and state that what has been stated above in paragraphs 1 to 6 are true to my knowledge and what has been stated in the rest of the paragraphs are true to my information and belief and I believe the same to be true.

Solemnly declared at Ahmedabad on this 25th day of September, 1990.

DEPONENT

Identified by :

Clerk to Mr.P.M.Raval Central Govt.Standing

Counsel

Shr P. S Kamen who is indentified by She Clerk of Advocate Sha & whom i the Civil Court, Alexand

Learned, Advocate for Petitioners Re with second set & dopies copy served/not served to other side

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL A H M E D A B A D B E N C H AXECUXXIXEXXXIX

(98)

O.A. No. 483 OF

198 9.

DATE OF DECISION 27-8-1990

E.I. JOSEPH,

Petitioner Petitioner

MR. B.P. TANNA

Advocate for the Petitioner(s)

Versus

OF INDIA & ORS.

Respondents.

D. AJMERA

Advocate for the Respondent(s)

CORAM .

The Hon'ble Mr. M.M. SINGH, ADMINISTRATIVE MEMBER.

The Hon'ble Mr. N.R. CHANDRAN, JUDICIAL MEMBER.

E.I. Joseph,
Section Officer (Accounts)
Office of the Controller of Defence
Accounts Southern Command,
PUNE - 1.

···· Petitioner.

(Advocate: Mr. B.P. Tanna)

Versus.

- The Controller of Defence Accounts, Southern Command, No.1 Finance Road, Pune - 1, Maharashtra State.
- Controller General of Defence Accounts, West Block Vth, R.K. Puram, New Delhi - 110 066.

Represented by the Secretary,
Ministry of Finance (Defence),
Government of India,
New Delhi.

HWEDA

Respondents.

ocate: Mr. J.D. Ajmera) .

JUDGMENT

O.A. No. 483 OF 1989

Date: 27-8-1990.

Per: Hon'ble Mr. M.M. Singh, Administrative Member.

The applicant, a civilian employee of the Defence Accounts Department, was promoted as Officiating Assistant Accounts Officer (Group B) retrospectively from 1.4.1987 by order No. 332 dated 7.6.1988 (Annexure A-2) issued by DCDA(AN) SC Pune on the authority of CGDA's Confidential most immediate No.AN/XI-A/11061/1/Promotion/AAO/I dated 22.4.88. But close on the heels of the order of promotion, DCDA(AN)

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Pure issued order No. 450 dated 10.8.1988 (Ann. A-6) by which applicant's name in the promotion order No. 332 dated 768 was cancelled on the authority of CGDA Confidential No. AN/XI-A/11061/Promotion/AAO/II dated 28.7.1988 and order No. 463 dated 12.8.88 (Ann. A-5) ordered recovery of higher than due-in-the-lower post emoluments paid to the applicant on account of his promotion. The applicant submitted representation dated 10.9.1988 (Ann. A-6) to the Controller General of Defence Accounts (CGDA)

through proper channel stating why the order of cancellation of promotion (Ann. A-4) and the order of recovery (Annex. A-5) are bad and untenable.

Formula representation elicited reply dated 2.1.1989

HMEDAL A-7) from IAO(A) Jammagar on the authority of CDASC that the applicant was not eligible for promotion to AAO's grade being not in the zone of consideration and that his promotion to AAO's grade will be considered in turn. The applicant has challenged the three orders namely of cancellation of his promotion (Annex. A-4) of recovery (Annex. A-5) and the reply to his representation (Annex. A-7).

2. The applicant's grounds of challenge appearing in the application are that he was promoted by a duly constituted departmental promotion committee, that no reason were advanced for cancellation of the order of promotion and that the order was unspeaking and that the recovery order

violates his property rights over his salary and thus infringes his constitutional right. The representation the applicant made (Annexure A-6) refers to the plus and the minus sides of his service career and asserts that he was promoted because the Departmental Promotion Committee found him suitable for promotion and the order of cancellation of promotion in fact reduced him in rank without following the principles of natural justice. Similarly, the order of recovery though penal in nature was issued without giving him an opportunity to be heard.

opportunity to be heard. filed by The reply on behalf of the respondents/ Mr. M.I. Gawla shows his designation as Accounts flicer in the begining and LAO (A) in verification. as not signed the reply, leaving the place for his signature and date blank. This omission violates part of the rule 12(2) of Central Administrative Tribunal (Procedure) Rules, 1987 which requires that the "reply shall be signed and verified as a written statement by the respondent..... He does not figure as one of the respondents and has filed the reply because he claims to have read the application and perused the record. The reply objects to the application on the ground that the applicant had not exhausted all other remedies. However, why the applicant's representation dated 10.9.88 falls store

of exhausting all other remedies and what these other

despite Rule 12(2) of C.A.T. (Procedure) Rules, 1987

allegedly unexhausted remedies are not stated.



I dater alia requiring that the reply they also state such additional facts as may be found necessary for the just decision of the case". Para 3 of the reply and the unnumbered paras after it aver that the promotion of the applicant was erroneously made and he is not entitled to promotion looking to his service record, that promotion order is retrospective by 14 months; that duties and responsibilities of Assistant Accounts Officers in the department have not yet been delineated to distinguish the same from the duties of Section Officer(A) and the nature of the duties of the two designations is the same ; that contention of that "the contention of the applicant that he worked on the promoted post is of no avail" and his promotion did not involve any additional Enduties and responsibilities and he continued to work the same capacity and the applicant discharged the same duties which he was discharging prior to his said promotional order"; that the applicant had earned adverse remarks in the year 1982 and 1983 which were duly communicated to him and his probation period was time and again extended from 1980 upto 23.5.84; that the applicant's juniors having been confirmed earlier than the applicant, they, as per rules, become senior to him and the applicant lost his original seniority in the SO(A) grade from place 687 to 921-R; that the LAD(A) Jamagar's letter dated 15.12.1988 to the applicant in fact conveyed

the Capitalon of the Controller Ceneral of Defence

(06)

Accounts; and that the applicant came to be promoted wrongly on the basis of his place 687 in senior.

list and the same was an administrative lapse.

Regarding recovery order, the reply avers that the applicant has not worked on the promotional post and therefore not entitled to retain the higher emoluments of the promotional post.

Though the signatory of the respondents reply claims to have read the application and person the record, no documents, not even the seniority lists showing the original and the changed place the applicant in the semiority and order, if any, which the change in seniority adverse to the applicant came to be made, is annexed. Thus the epty/#s in the position of a shoe that tries to send itself by its own string and not on any ocument for support as a peg. With reply not file by any one of the respondents but filed by a much lower official than the respondents, absence of documents to support the averments in it should detract its their evidentionary value. When reply has not been filed by any of the respondents and behalf, becomes greater the need is filed on / for supporting at least key averments with documentary evidence especially when, as in this case a major career benefit like an eligible normal next step promotion first came to be given to an employee only to be withdrawn later on the ground that the order of promotion was issued by mistake

is involved.

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respondents, the applicant submitted his rejoindent which, rightly in our view, questions entitlement of LAO(A) who is not a respondent and is a mere Group B Gazetted Officer to file reply on behalf of any of the respondents and pleads that such a reply deserves to be excluded from consideration. The applicant has asserted that he was promoted in accordance with his seniority and 110 other persons were also promoted at the same time as he with retrospective effect as he. He has further averred that his promotion was in fact an upgradation to the higher scale of Rs. 2000-3200 prescribed for Section

officer (SG) and 80% of the Section Officers were to be in scale Rs. 2000-3200 and only 20% in the lower scale of Rs. 1640-2900 in accordance with circular dated 12.6.87 of the Government of India, Ministry of Finance, Department of Expenditure (Annexure A-8) and Section Officer (SG) is equivalent to AAO in rank and pay. He asserts that the 110 others promoted performed the same duties as the applicant (which in fact it should be in accordance with the provisions of the circular dated 12.6.1987 of Government of India). The applicant has pointed out that his probation period completed on 23.11.82. But the communication of extension of probation period was sent to him on 5.10.83, after ten months of that. He asserts that his promotion was ordered by the Controller General of Defence Accounts but the order

of reversion is issued by a lower authority.

says that promotion being on nonselection methodous question of comparative assessment of service records did not arise for determining suitability. He has also averred that his adverse seniority shift from place 687 to 921 was carried out any prior notice to him and violated the principal of natural justice. He has claimed that he rece no adverse remarks since 1984 and promotion orde was issued in 1988.

Both sides made their respective writtensubmissions in which, by and large, their known seands and facts in pleadings came to be repeated. However, the applicant questions, the responsions assertion that no junior to the applicant who was not confirmed earlier than him is working as AAO by pointing out that in Annex.

A.C. Pathrose and R.S. Gaur figure at OA 739, OA and OA 797 respectively and occupy positions as his juniors and that they were not confirmed at the tof their promotion. He has explained that OA statement of their promotion. He has explained that OA statement of officiating Accountant. The respondents say that the post of Unit Accountant to Garrison Engineer Nadiad, the post the applicant held during promotion was never upgraded to the rank of AAO and that the applicant's say that his juniors are working as AAO is not correct.

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of understanding that there has been, though as viewed earlier it is not satisfactorily proved, a mistake in promoting the applicant, an inference that derives from the respondents' stands is that the applicant would have been due for and would have been correctly promoted had his seniority not been shifted adversely to him from point 687 to point 921, a drastic slide by 234 points, because of the extension of his period of probation and the

his over two hundred juniors confirmed before him has senter to him. Then the question arises what procedure is required to be adopted for finalising this wastly adverse seniority shift of the applicant and whether the respondents adopted it. The respondents have thrown no light on it even in the face of the applicant's allegation that he was neither put on notice about the adverse shift of seniority nor heard. The record of the case is

consistent with the view that as if the applicant came to know about the shift for the first time only original application from the respondents' reply to the /. We are of the view that this gross adverse shift of applicant's seniority by neither informing him about it nor giving him opportunity to be heard is grossly service unfair and violative of the/rights of the applicant to persevere in his appointed place of seniority.

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ISTRATIL

Length of continuous service in the promoted post should reasonably be an important criteria for confirmation in that post. When extension in confirmation in such a post is advanced as ground for adverse seniority shift, it is all the more necessary that prior notice of change and reason for it and giving opportunity to the employee to a prevequisite . represent against the change / The respondents have not even averred that they published a seniority list showing the applicant's name shifted down below so that the applicant could represent against it. There is no averment that any seniority list exists and published. As is inevitable, a Government servant stand in a queue at a diven place with people ahead and people behind in/his rank in his department. Fairness and natural justice enjoin that if the department has come to possess any satisfactory material, reasons or grounds warranting an adverse shift in this position depriving the employee of his legitimate right to be to the adverse consequence on his career, in the given place in the queue, the department should speakingly inform the concerned employee about it, hear him and then decide what the position should i None of this is shown to have been done in the case before us despite which the promotion given to the applicant came to be snatched. This should naturally the applicant. His representation against be a matter of seri us consequence and concern to/it elicited only a routine reply and even the reply to this OA is filed by a lower functionary who cannot

even state that he has verified the connected documents and annex them respondents ignoring which



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but for the alleged mistake, appears as accrued at normal time.

8. When the adverse shift in the seniority of the applicant has been illegally made, the change is void and nonest and his original position at serial number 687 is deemed to have continued. With that happening, the order of cancellation of promotion issued on the basis of seniority of the applicant at serial number 921 cannot survive. When that cannot survive, survives the order of promotion which came to be cancelled. With that happening, the recovery order cannot survive and the respondents reply to the applicant's representation has to be considered as unsustainable.

In view of our above reasoning, we do not take up for consideration the respondent's other arguments like nondelineation of duties of AAO and SO, on account of which the applicant, despite his promotion as AAO did the work of SO and the applicant's contest to the same. To any one conversant with administrative and personnel matters in Government departments, such an arguments should be absurd on its very face. Instances of Government upgrading posts and incumbents of the posts before upgradation doing the same work in the upgraded posts are common.

10. As a consequence, the application is liable to succeed and we hereby so order with following directions to the respondents:

(i) The respondents are directed to cancel orders No. 460 dated 10.8.1988 (Ann.A-4) and No. 463 dated 12.8.1988 (Annequire A-5) within fifteen days of this order. They shall, within the same fifteen days, restore the applicant to the rank of AAO from the date the order of cancellation of his promotion become effective. This restoration shall be on the basis that the order of cancellation of promotion was never issued.

The respondents shall, within two months of the date of this order, pay to the explicant all consequential benefits like difference of salary, allowances and emoluments as if the applicant was not reverted and continued as AAO ever since his premotion as AAO.

- (iii) In case the respondents have affected any recovery from the applicant pursuant to order No. 463 dated 12.8.88 (Ann.A-5, the amount so recovered shall be paid to the applicant within two months of this order.
 - (iv) Respondents shall pay Rs. 500 (Rupees five hundred only) to the applicant within two months of this order towards the cost of the suit.

He clarify that this order does not preclude the respondents from taking legal steps to shift the seniority of the applicant if so advised.

(N.R.Chandran) Judicial Member

Sd/ (M. M. Singh)
Administrative Member

Compared by 1 D 7.7.

Compared by : 108/90

TRUE COPY

Section Officer (J)

- Central Administrative Tribunal,

Ahmiedabad Bench.

MITTLE AFTLE ADMISSION

JUDL -I

LAKUSIAT EVITATIOLAIMOS GENERAL

B.D.PATEL HOUSE, Nr. pardar Patel Colony, -hmed_bad-380 014.

13 Med on 6th day of December 1989 REGM. No.04 483 1989

Shri E.I.Joseph

APPLICANT (S)

ADM. MR.

B.P. Tanna

V/s.

Union of India and Ors.

RESPONDENT (5) ADV. MR. J.D.Ajmera

01. The Controller of Defence Accounts, Southern Command, No. 1 Finance Road, Pune-1, Maharashtra State.

02. Controller General of Defence Accounts, West Block Vth, R.K. Puram, New Delhi-110 066.

03. Union of India, through Secretary, Ministry of Finance (Defence), Government of India, New Delhi.

E.I. Joseph

Whereas phri applicant (2) and made and application under section 19 of the administrative Tribunals act, 1985 in this Tribunal % (Copy longwith relevant annexures enclosed) bearing Regn.
No. 0. 483 /1989 and when the same is put up for hearing on 06.12.89 the Hon'ble Tribunal has passed the order as merliched below.

whereas the Hon (ble Tribunal is of the opinion that a reply to the application is called for.

IT IS HEREBY ORDERED:

That you respondent No. _____ do file three complete sets of duly verified reply to the application alongwith documents in a paper-book form with the Registry of the Tribunal within _____ days, week of the service of this nocios.

That you should simultaneously endorse a copy of the reply alongwith documents as rentioned at S.No. (a) above, to the counsel for the applicant(s).

STRICKER TEXT TO THE PASSED OF dtd. 06.12.89

Mr.B.P. Tanna learned advocate for the applicant has sent a leave note. Mr.J.S.Yadav for Mr.J.D.Ajmera learned advocate for the respondents present. On perusing the application, it is noticed that the application requires consideration and is therefore admitted. Issue notices on the respondents to reply on merits within 30 days. Registry to take necessary action.

(Now the case be posted on 09.01.90 For Further Direction Before Registrar.)

2%

You are also directed to produced the records noted below for the perusal of the Hon'ble Bench of the Tribunal on the date fixed for hearing.

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(II)

(III)

The above application has been fixed for hearings. on .09.01.90 at 10.30 A.M. should you wish to argue anything, you are at liberty to do so on the date fixed, or any other date to which the case advocate appointed by you.

5. Also take notice, that in default of your/appearance of the date fixed; the case will be heard/proceeded ex-parte.

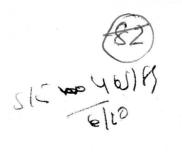
Tribunci. Abriedanch Bench, Ahmedabad, this is the 6th in the year 1989, I do not not seen the 100 of December 1989, I do not not seen the 100 of 100

Dark: 07.12.89

DEFUTY REGISTRAR CONTROL ADMINISTRATIVE TRIBUNAL AHMEDARAD BEACH AHMEDARAD.

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Balors the Emtral Administrative Wribural Ahmadabad Banch at Ahmadabad.

Original Application No. 483 of 1999.

a.L. vosajh.

.. Applicant.

Vs.

The Controller of Dafance

KECHI

Carlo de Car	**************************************		Fag15
1	***	Made of application	1 to 14
2.	/1	Copy of order dt.7.1.31.	٠ - كر
3 N.P.	A/2	Cory of order No.332	6 · 17
4.	-/3	Copy of order 10.340 V	8°22
5.	A/4	Copy of order dt.450 //	3
6.	1./5	Copy of order No.463 2	4
7.	A/6	Copy of order dated 25	-28
3.	M	Copy of order ded. 20	7



AMERICA SHE CENTRAL MOMINISTRATIVE TRISHAL.

Original Ap plication No.

/1909.

E.I. Jopeph,

Eartich Officer (Edrounts)

Office of the Controller of Defence

Accounts fouthern Command.

Func-1. Applicat.

Vor sus

- i. The Controller of Defence
 Accounts, Couthern Command,
 No.1 Finance Rd.
 Tuna-1, Meharachtre State.
- 2. Controller General of Defende Accounts, West Mock Vth. R.K. Furem, New Delhi 120 066.
- Represented by the Lacretary,
 Ministry of Finance (Defence),
 Government of India,
 New Delhi. . Respondents.

Application under Section 19 of the Control Administrative Tribunal Act.



Particulars of the applicant:

Mama of the applicant 1)

11)

- Name of the father
- Dasignation and office in 111) which employed
- dges ov .I. .
- _ g_C_Ittyaviram
- Enction Officer (accounts) Controller of Do to nou Accounts. Southarn Command. Rt Wallys, Kutch, at present employed as Coction Officer (Accounts)
- _ CDA SC. Fung-1.

- Office address 14)
- As given above.
- Address for corvide of all v notins
- . evcda nevig a ..
- Porticulars of the respondents.
- 1) Name and designation of as shown in the the respondents.
- causa title a bove.
- 11) Office address of respondents As shown in the cause title abova.
- 111) Address of the respondents for sarving of notices
- is chown in the cause title a bove .
- 3. Partiulars of the or are against which the application is made!

This application is made against the following orders:

- Dy which the applicant was reverted.
- of the earlier order of savestion for recovery of pay and allowances given to the applicant bearing No.463 dated 12.8.1988 passed by Accounts Officer (Am/Pay/SC (Mo.4))
- 2-1-1909 signed by TAO (A)

4. - urladiction of the Tribund

The applicant is perving in the Defence
Caperteent (Accounted on civil post.
Therefore this Non'ble Tribunal has
jurisdiction. While the applicant was
promoted and reverted he was at Waliya.
Nutrh-Shuj, Gujarat State. Therefore
also this Non'ble Tribunal has jurisdiction!

5. Limitetion

The appeal which was made egain of the impugned order was rejected on 2-1-1989

and, Seresore, this application is within time limit prescribed under Section 21 of the Central Section Administrative Tribunal Act, 1985.

6. Facts of the cam:

- The applicant joined as a lower Division

 Clark in the Defence Accounts Department

 a Civil Department, under the administrative Ontrol of the Inion Finance Maniety
 in the year 1966 and was posted at Pune to
 the office of the Pay Accounts Office

 (other Rankel Bio Kirkee.
- b) The first respondent is presently the Head of Office of the applicant, He is one of the subordinate officers of the Second Fespondent who is the Head of the Defence Accounts Department. The third respondent is the Secretary, Ministry of Strapes (Defence), Government of Incia, Now Delhi and is the edministry.
- of the office of the UA GU Combin. Prior to

(1)

his posting from Fune to Cochin the applicant has passed Part I of the subordinate accounts Service Prassingtion (shortly known as 'SAS' Examination) in the year 1972 and was confirmed as a UDC with effect from the date of passing this examination. The applicant was again transferred to the office of the Un SEO Ahmedabed from Cochin. The applicant words his SAS Fort II becomination from Cochin Centre and was declared successful by the first respondent vise his Part II

- The first respondent thereafter appointed
 the appoicant to the grade of Section

 Criter (Accounts) in the regular

 varencies in emplicating reparity from
 the Section of 24-11-1220 on prosection

 under his Part II Office Order No.15 dated

 7-1-1221. The applicant on his promotion

 was transferred to take an independent

 charge as Unit Accountant Carrison

 engineer (shortly known as Unit Carrison

 angineer (shortly known as Unit Carrison

 24-11-1220 (28).
- hald in November, 1979 the applicant was given promotion on the post of so (A) in

the re-gular vacancy and in officiating capacity from 24-11-1980. A copy of this order of promotion dated 7-1-1981 is ammend hurato and marked as Annuaura A/1 to this application.

- 1) by a covering transfer order baring Mo_AM/1/1111(6)/11 dated 18-12-1982. the applicant was locally tran sterred to the office of the Local Audit Office (Army) wasmagar and raported there on 20-9-1982 Paranoon and continued to sarve in that office till he was transformed on 19-10-1983 to the office of the LACIArmy) Ahmede bad and took charge there on 30-10-1983. The applicant was again locally trensformed from the office of the LAD (Appy) TAT Ahmedabed to LAD (Army) *3 * Ahmadabas, The applicant was again transferred from this office as W Os (Project) Waliya in Oujerat State and book over as independent ciarge for the second time with effect from 14-5-1987...
- d) while functioning as we dried walky at the first respondent on the audierity of the percent respondent's condition tial/west insertiate latter to /m/mi/A/11051/1/fromotion/A/O-I decad 22-4-1930 issued his Pt.II Office Order No.332 dated 7-5-1968, a copy of which

fern JX.

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Ann -1/2

is annexed hereto and marked as Annexers A to this application. Thereafter in pursuame to the order dated 7.6.1988 by which the applicant was prosound on the post of Assistant Accounts Office (Occup s) from the post of tertion Officer (Accounts) and the pay was thead by order No.340 dated 13-6-1968. A dopy of this order to .340 dama 13-6-1959 40 annous hers to and sarked as innounce A/3 to this application, the applicant worked on the promoted jost with uncerity. But all of a Moder, after no norths he recaived an order detec 10.8.1968 etating that his presention order has been or malled and his name should be deleted from the promotion order dated 2-1-1960 (Annextre A/2) There was no reason mentioned in this reversion order. A copy of this order To.460 dated 10.3,1935 is amound horeto and marked as Annangara 11/4 to this applica--ation. It is important to note at this guard was when the applicant was propoted

on the lower just of faction Officer to

It was extended from More to the upto

1 of . Thereofeer there is no extension

of probation pariod till 1998.

1930 he was put on probation for the years.

on A

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no adverse remarks communicated to the applicant cinco lost three years. Sven though what was the justification in reverting the applicant was not men tioned. Therealter ercond order dated 12.5.1969 bearing No.463 was passed for removery of the pay and allowance which the andlicant had received on the higher post, A depy of this order to 463 dated 12-0-1988 and expressed as bested as herene at to this application. This order is retently wrong when the amlicant had actually worked on the promoted post and in face the Covernment bad no reason to hurriedly re over the pay and allower co which was given to the applicant as he had worked on the higher post. It may also be stated that till today his funiors/are working on the post of 'AO here not been raverted.

to the Controller General of Defence

Accounts, New Delhi on 18,9,1988, A copy

of this erreal is ennexed hereto and

marked as 'nnexure A/6 to this erplic. 'nnex A/6

-ation. We the shock and surprise of

-the applicant, he received an order

dated 2-1-19:0 from the Local Audit Officer farmy). Jamesper mittee CDA SC (Controller of Defence Accounts, fothern "designal has intimeted that the applicant was outclib the zero of medieration and, therefore, the explicant was not alig ble for promotion and his promotion will be considered in his turn. A copy of this order dated 2-1-1999 is amonad herets and narked as immenue A/7 to the s: lication. It is important to note at this point that the applicant made entered to the Controller Compred of ocenno Acocumts which is the highast cutionity and the appellate authority while his appeal is disposed of by the -louse officer, that it. Controller of County Actounts, Couthern Consend, Pund Thurs is no relecence regarding the "M woll or Gonerol that all what he has to say in the satter. Oven this order Le sathout response that thy the came of the and front was not routing in the gone of me didaration and, therefore, it is not a system order, there is no denial or dismesion about the appeal of the applicant. There is no nortion of the

hon A/7



applicant have raised in the appeal.
Therefore, there is non-application
of mind on the part of the so-called
appellate officer. Therefore, this
order is also liable to be quadred
and set acids.

The applicant hards approaches for redressal of his grisvenses on the collowing emonget other grands which are without or neglins to on many thor.

GROUNDS

- That the order of the remotion of the formaling the promotion of the applicant already granted to him by a duly constituted Departmental Promotion Constituted Departmental Promotion Constitute that soo without assigning any reason whatso.

 Just is illegal, arbitrary, against the indication and violative of artiles 14 and 16 of the constitution of India.
- 3) That the ortion of the first and spond respondents and subsequent recovery of agreers of pay and allowances out.. From the applicant which promotion

was already granted is ultravires of the powers and without jurisdiction.

- ") That the first and second respondents are duty hound under the law to disclose the reasons why they have canculled a promotion already granted to the applicant. The order now passed in concelling the promotion of the applicant and the one ordering recovery of arrears already granted are errors on the face of the record "and deserves to be quashed.
- D That the order of the first and second respondent cancelling the promotion already granted to the applicant and their subsequent ection in ordering recovery of arrests of pay and allowances in the absence of any lawful reasons will only enount to malafide attion based on extraneous con sideration e.
- (2) That salary is property is a well sattled law of the land though it cases to be a fundam on tal right it continues to be a Constitution of right under Article 300 A of the Constitution, under which the property

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Of a dition which includes a Government servent as well cannot be deprived without an authority of the law. The unilateral action in cancelling the promotion of the applicant with its monetary consequences is against this Constitutional and fate and cannot be sustained in the eyes of law.

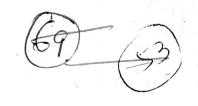
7. Ralias sought for

(A) quash and set apide the order or reversion dated 10.8.1988

(Amexure A/4) and also further be pleased to quash and set apide the order for recovery as of pay and allowances vide order at Amexure A/5 and further be pleased to quash and set apide the order rejecting the appeal dated 2-1-1989 produced at Amexure A/7 to the application.

8. Interia reliefs prayer:

As the impugned orders are already implemented, no interim relief is prayed for.



ws the appeal made to respondent No.2 was

The applicant further declares that the matter regarding which this application has been made is not pending before any fourt of law or any other Senth of the Tribunal.

- 11. Particulars of bank draft in respect of the application feet
 - A) "ame of the bank on which drawn!
 - B) Domand Draft No.
- 12. Datails of Index! .

on index in duplicate enclosing the details of the documents to be relied upon is enclosed.

- 13. List of emplosures:
 - a) Application under Section 19 of the
 - b) Demand Draft for Re. in favour of the Registrar, CAT, Ahmedahad
 - c) Typed set of papers containing Annexures.
 - d) in dex in duplicate.

hmalabad,

Date -10-1960.

Advocate for the applicant.

Yough

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In Varification

aged about 42 years, serving at present as Cection Officer(Accounts) in the office of the CDA AC Pune and residing at Pune, do hereby verify that the contents of paras 1 to 13 are true to my personal knowledge and belief and that I have not suppressed any facts.

D

The Registrar, Central Administrative Tribunal, Thomas and.

OFFICE OF THE CONTROLLER OF DEFENCE ACCOUNTS, SOUTHERN COMMAND PUNE - 1.

PART II OFFICE ORDER NO: 15 DATED 7-1-81.

Sub: Promotion of S.A.S Part II Examination passed individuals to Offg. SO(A) grade in regular vacancies.

passed individuals to the grade SO(A) in the regular vacancies in an officiating capacity with effect from the dates shown against each. They will be on probation for a period of The C.D.A. &C Pune hereby appoints the undermentioned SAS Part II Examination

3. Shri F			Sl.No. Name	two years, from the date of their promotion in the first instance.
Shri R.S. GAUR	Shri P.P. SHACMA	Shri E.I. JOSEPH	Name Alc No.	the date of t
8307035	8306957	8300986		heir promotion
Pt. Auditor	Pt.Auditor	Pt. Auditor	Present grade	n in the first
UAGE KOTA	LAO 6 FOD JOCHPUR	UNGE (AF) JAMMAJAR	Section/office where serving	be on probation for a period of instance.
25-11-80 (FN)	24-11-80 (FN)	24-11-80 (FN)	Date from which promoted	eriod of

DATE: 8-1-1981. NO: AN/II/21131/Vol.II

ACCOUNTS OFFICER (AN) SC PUNE. SA/-(S.D.KASHIKAR)

COPY TO

- The C.D.A.(P) Allahabad (2 copies)
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- C.R. Task, Index Card Task, Personnel files
- UNGE (AF) Jammagar, LAON 6 FOD Jodhpur, UNGE Kota.

ACCOUNTS OFFICER (AN) "SC PUNE . (S. D. KASHIKAR)

Officer in charge 'T', Grocery.

The second of the contract

E.I. Joseph, son of Shri & C, Ittyavira, aged about 42 years, serving at present as Loction Officer(Accounts) de the office of the CDA SC Pune and residing at Pune, do hereby verify that the contents of paraged to 13 are true to my personal impuledge and belief and that I have not suppressed any facts,

to any series of the series of

The Ragistrer, Central Administrative (Tribunal, Ahmeda Jade

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N. N.

OFFICE OF THE CONTROLLER OF DEFENCE ACCOUNTS, S.C. PUNE_1.

PART II OFFICE ORDER NO. 332 DATED: 7-6-1988

Sub: Higher Functional Grade in Section Officer (A) Grade in D.A.D.

Having been selected for promotion to the grade of Assistant Accounts Officer, of the CDA S.C., Pune hereby appoints the SOs (A) mentioned in Annexure 'A' (Unreserved category)to this order as Assistant Accounts Officers (Group 'B') in the scale of Pay of Rs. 2000-3200 with effect from the dates shown against in the name of the individuals on the officiating capacity till successful completion of their probation. These Officers will be on probation for a period of 2 years with effect from 1-4-87/1-11-37 i.e, the date of their promotion.

On promotion to the Higher functional grade from 1-4-87/1-11-87 as the case may be. The pay of the affected individuals will be fixed under FR 22 C from 1-4-87/1-11-87 * the financial benefits would be given to him from the date of joining duty after leave. (* If any promotee was on leave on 1-4-87/1-11-87)

In case if any promotee was on leave on 1-4-87/1-11,87 other that C.L. the office where the promotee was serving during 4-87/11,87 is hereby directed to intimate to AN-PAY Section of Main Office the date of joining duty of such promotee after leave period.

If any of the Officer desires to have the pay fixed as A.A.O. in terms of DP & OM No. 1/2/87/Estt/Pay-I dt. 9-11-87 they should exercise an option within a period of one month from the date of issue of this order and the option once exercised will be final. No request for condonation of delay in exerciseing the option will be entertained.

The contents of this part II 0.0. may please be brought to the notice of the concerned individuals and their initials obtained and recorded for having noted the contents. If any individual is on leave/Ty.duty a copy of the order may please be sent to his leave address by Regd. Post Ack.Due and his acknowledgement having noted the contents recorded at your end.

Please acknowledge receipt.

Authority: C.G.D.A. Confidential/Most Immediate No. AN/XI-A/11061/1/Promotion/AAO/I dated 22-4-88.

8d/-(T.S. NAYAR) Dy.C.D.A. (AN) SC PUNE-1

No. AN/II/0268/VI Dated: 7-6-1988 (13

166

- 1. The C.G.D.A., New Delha
- 2. The C.D.A (P) Allahabad
- 3. U.A.G.E. Naliya
- 4. U.A.G.E. Kamptee
- 5. S.L.A. (A) Udaipur
- 6. AN-PAY Sn (Local)
- 7. PAO/GREF Sn (Local)
- 8. AN-I, II, III, IV, V/AN-PAY-I, II, III, IV
- 9. C.R. Task/Index Card Task/PF
- 10. AN-PAY (Pay Fixation Task Holder)
- 11. Spare copies.

(N.V. DESHMUKH) TO ACCOUNTS OFFICER (AN) SC PUNE_1

ANNEXURE 'A'

S1. No. 1	Roster No. 2	Name S/Shri 3	Date of Promotion 4	Station/Office Remarks where serving 5 6
1.	OA/679	A.G. KULKARNI	1-4-87	U.A.G.E (I) Girinagar
2.	OA/687	E.I. JOSEPH	1-4-87	U.A.G.E. Naliya
3.	OA/739	S.N. DESHPANDE	1-4-87	AN-PAY M.O.
4.	OA/772	A.O. PATHROSE	1-11-87	U.A.G.B. Kamptee
5.	OA/797	R.S. GAUR	1-11-87	U.A.GEE Udaipur

Five individuals only.

(N.V. DESHMUKH)
Accounts Officer (AN) SC Pune-1

A A

OFFICE OF THE CONTROLLER OF DEF-ACCOUNTS SOUTHERN COMMAND PUNE -411 001.

PART II OFFICE ORDER NO. 340

DATED : 13/6/88

SUB : Fixation of Pay under FR 22 C on promotion from SO(A) Grade to Offg. Assistant Accounts Officer grade.

REF : Rart II Officer Order Nos. 242/88 and 332/88.

On promotion as A.A.O.in a officiating capacity, the initial pay of theundermentioned individuals are fixed under FR 22 C in the time scale of R_s.2000-60-2300-EB-75-3200 as under with effect from the date of promotion—shown against each in column 9.

(LOWER GRADE SCALE : 1640-60-2600-EB-75-2900)

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NOTE 1 # PR 22C provides for fixation of pay of Govt. servant in the time-scale of the promoted grade/post at the stage next above the pay notionally arrived at bye increasing his pay in respect of thelower grade/post by one increment at the stage at which such pay has accrued.

NOTE 2 : The fixation of pay has been done under FR 22C stmaight away the above individuals grade/post or have not opted so within the time limit of one month prescribed in terms of Govt. Of India, Ministry of Personnel, Fublic Grievances and Pensions (Dept. of Personnel Training) OM No.1/2/87 - Estt (Pay-I) of 9/11/87 (Part I 0.0. No. 275/87 refers) have either opted for fixation of pay under PR 22 C from the date of promotion straight away without any further review on accrual of increment in the pay scale on the above

(THIRTY FIVE (35) officers only.)

SD/-(X. KUMAR ASWAMY) . . ACCOUNTS OFFICER(AN/PAY)SC PINE - 1

(7)

A13 465

OFFICE OF THE CONTROLLER OF DEFENCE ACCOUNTS, S.C. PUNE-1

PART II OFFICE ORDER NO.460 DTD.10/8/88

Sub: Amendment to Part II 0.0.No.332 dtd. 7/6/88 on account of Higher Functional Grade in Section Officer (AO Grade in D.A.D.

Ref : Part II 0.0. No.332 dtd. 7/6/88

The following amendment may please be carried out to the Part II 0.0 referred to above.

S1. No. 2 of the Annexure 'A' of Part-II 0.0.No.332 dtd 7/6/88 notifyling the promotion to AAO's Grade in respect of Shri E.I.JOSEPH, Roster No.0A/687 is hereby cancelled and Serial No.2 may be treated as blank. All other entries remain unchanged.

Authority: C.G.D.A Confidential No. AN/XI-A/11061/Promotion/AAO/II dated 28-7-88.

sd/- (T.S. NAYAR) --D.C.D.A. (AN) S C Pune-1

No. AN/II/0268/VII Dated: 10/8/1988

Copy to :

- 1. C.G.D.A., West Block V, R.K. Puram, NEW DELHI-110066
- 2. C.D.A (P) Allahabad
- 3. LAO (B) Ahmedabad
- 4. UA GE Kamptee
- 5
- 5. SLA (A) Udaipur
- 6. UA GE Naliya
- 7. PAO/GREF (LOCAL)
- 8. AN-PAY-I, II, III, IV/AN-I, II, III, IV
- 9. AN-PAY (Pay-fixation Task holder)
- 10. CR Task/Index Card/PF No. 7117
- 11. Spare copies.

(N.V. DESHMUKH Accounts Officer (AN) SC Pune-1

Meer

No.AN/PAY/I/51554/Fixation/RPR86/IV Dated: 22/6/88.

COPY TO1-

- 1. The CDA (Pensions) Allahabad (2 copies).
- 2. The Officer-In-Charge AM-IV (local) (2 copies)
- 3. The fficer-In-Charge-AN-PAY I, II, III, IV (Local) 12 copies).
- 4. Pile copy/File To. AN/PAY/I/0307/RPR36/Promotion/Optdon/C/II
 5. P F Copy (as per PF Nos. shown in Col. 4 above)
- 6. Spare copies 10
- The A.A.O. (SC) Nala Garden Road, Near CWE's office, Jaipur Cast 302003 (4 copies)
- 8. The A.O. (MES) C/o (Project), Port Blair (4copies)
- 9. All sections in Main office, CDA SC Pune (Local).
- 10. The UAGE, Naliya.
- The UAGE (CME) Phugewadi/UABSO (CME) Phugewasi/Wask LAS DAD Dehu Road/UAGE Dehu Rod
- 12. The RAO (MES) Pune/WABSO (S) Pune/WAGE (I) IAT, Girinagar
- The UAGE (W) Bombay/UAGE (P) Thank/UAGE Karanj-a/UARSO (NW) Bombay
- 14. The LAO(A) Ahmednagar/UNGE Kamptee/UNGE (C) Deplais
- The LAD (A) Rota/URSS (AF) Wodn.pur/UNGS Udaipur/LAS Udaipur/URSS Alwar/LAO (A) Alwar
- 16. The CDA Patna
- 7. The UAGE 864 EMS C/O 99 APO.

(K.A. KUMARASWAMY)
ACCOUNTS OFFICER (AN/PAY) S.C. FUNE-1.

OFFICE OF THE CONTROLLER OF DEF. ACCOUNTS SOUTHERN COMMAND PUNE - 411 001.

PART II 0.0. No. 453 of 12/8/88.

SUB: - Fixation of Pay in AAO's grade on promotion - cancellation of

REF: - Part II 0.0. Nos. 332/88, 340/88, 427/88 and 460/88. ESTITE THE

fixed in respect of E.I.JOSEPH, SO(A) A/C No.8300986 in AAO's grade wide this office Part II 0.0. No.427 of 21/7/88) is hereby with arrears paid thereof may please be recovered and corresponding deductions regulated cancelled. The Pay and Allowance paid to the individual in question in AAO's grade together Consequent on the cancellation of the promotion Order notified under our Part II 0.0. No. 332 of 7/6/88 (Sino. 2) vide our subsequent Part II 0.0. No. 460 of 7/6/88 ibid, the F accordingly. Sl. No.27 of this Office Part II 0.0. No.340/88 may, therefore, please be treated as BLANK ibid, the Pay

(One (1) individual only.)

ACCOUNTS OFFIGER (AN/PAY) S.C.PUNE_1 Sd/- (K.A.KUMARASWAMY)

Dated: - 16-8-88. No.AN/PAY/I/51154/Fixation/RPR86/IV

COPY TO:-

The Officer In-Charge-AN-IV (Local) (2 copies).

The Officer In-Charge-AN-PAY-I, II, III, IV (Local).

File copy

PF 7117

Spare copies - 5.

The UAGE Naliya

The LAO (A) Jamnagar.

ACCOUNTS OFFICER (AN/PAY) S.C. PUNE _1. (K.A. KUMARASWAMI)

By Read. A.D.

September 10, 1988.

From:-

E.I. Joseph, A/c. No. 8300986, U.A.GEE. Project, Naliya.—Gujarat State, Pin - 370 655.

To:-

The Controller General of Defence Accounts, R.R. Puram, New Delhi.

(THROUGH PROPER CHANNEL)

Sub:- Appeal to set aside the Office Order Passed by CDA, Southern Command, Pune bearing Part. II Office Order No. 460 dated 10-8-1988, whereby my promotion to the Post of Assistant Accounts Officer at Naliya is Cancelled. AND

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to set aside the order dated 10-8-1988 and to pass an order to treat me on the pest of AAO from 1-4-1987.

Respected Sir.

I am submitting this appeal so as to seek redressal of my grievance about the cancellation of my promotion as AAO during the tenure at Naliya & a Section Officer, on which post I am working since 1980, after I was promoted on clearance of the departmental examination.

under the CDA Southern Command, from 24-11-1980. The said promotion was on clearance of Eubordinate Accounts Service Part II Examination and the result of the examination of Part II was declared in November, 1979 and the list of successful candidates under CDA, including my name at Sr. No. 53.of CDA (SC) Part II 00 163 of 18-3-1980 was prepared. I submit that I started working as Section Officer (Accounts) on 24-11-1980 with a posting at the office of Unit Accountant Garrison Engineering Project (Air Force), Jamnagar. I submit that I was posted on probation for a period od two years, i.e. till 24-11-1982, but due to certain extraneous reasons my probation pariod was extended for a perbod of one year.

I state that when my extended probation was to come to an

end, I was communicated certain adverse remarks on 3-10-1983 stating that my probation was extended upto 24-11-1983 due to these adverse remarks. I submitted my representation against adverse remarks. The said representation was submitted to the Controller of Defence Ascounts, Southern Command, Puns on 6-2-1984 and it was estate through proper channel. I was gladto receive a reply from the Assistant Controller ofo Defence Accounts, Southern Command, Pune dated 24-2-1984 whereby I was informed that the adverse remarks relating to integrity had been expunged, but I was sorry'to hear that the remarks relating to my performance were not expunged and I was asked to prefer an appeal to the Controller General of Defence Accounts at Delhi. I submit that I preferred an appeal to the said authority, vide representation made in the month of May 1984. But the same was rejected stating that the said adverse remarks cannot be expunged. I submit that thereafter on 25-1-1984, I was intimated on Office Order No. AN/II/21124/I/III issued by the office of the CDA Southern Command, Pune, whereby my probation period was extended till 23-5-1984 and I was warned to the more careful and I was advised to earn good assessment reports during the extended period of probation. I say that after 23-5-1984 there was no correspondence between me, and the office of the Southern Command. Therefore, I persums that my assessment for the years 1984 to 1987 was 'GOOD' and/or 'VERY GOOD', as no adverse remarks have been

3. Isubmit for your kind consideration that I was considered suitable by theDepartmental Promotion Committee when it cleared the names of Section Officers, and my name was placed at Sr. No.2 of CDA (SC) Part II Urder No.332 of 8/88 in Roster No. OA/687., I was, therefore, considered eligible and suitable for promotion to the post of AAO from the post of Section Officer. I annex hereto a copy of my promotion ed order dated 7-6-1988. It says that I am promoted to the post of Assistant Accounts Officer in the unreserved category and it was to the post of Group B, in the payscale of Rs. 2000-3200 and it was on officiating basis of probation for a period of two years, with retrospective effect from 1-4-1987. i.e. the date of my promotion.

communicated to me till this date.

4. I further submit that consequent on promotion as Asst.

Accounts officer as notified in the Part II Office Order shad

ibid. I started working as such on the said post at Naliya.

I submit that after shout two months. i.e. from the impunged order cancelling my promotion and reverting me to the post of Section Officer was passed.

- I submit that the order of the reversion has been passed without any reasons. My confidential records, when I was working as Section Officer, are without any blemishes to the best of my knowledge as no adverse entries for the year 1984 to 1987 have been Communicated and the adverse entries entered earlier are deemed to be wiped off after I was promoted. This promotion given to me on merits, after the Departmental Promotion Wommittee had cleared my name. Therefore, the reversion given to me is bad and contrary to the rulings of the Hon'ble Court and the Hon'ble Administrative Tribunal. This would also amount to reduction in rank and therefore would be violative of the principles of natural justice, as I am not afforded enough opportunity so that my performance may be assessed in the said post. A simple order passed for amendment in the earlier order dated 7-6-1988 is not proper and is violative of the principles of natural justice.
- Accounts Officer whereby he has instructed that my pay and allowances already paid for the post of AAO be recovered from me is also a penal order and is without giving an opportunity of hearing to me and is against the principles of natural justice null and void. Therefore, I humbly submit and pray as under:-
 - (a) Be pleased to quash and set aside the order dated 10-8-1988 whereby my promotion to the post of AAO has been cancelled and I am reverted to the post of Section Officer, with immediate effect.
 - (b) Be pleased to revive the earlier order dated 7-6-1988, as it was passed after the Departmental promotion Committee had considered my case and had given retrospective effect and be pleased to implement the said order.
 - (c) Be pleased to stay the order dated 12-8-1988, bearing No. PART II 00 No. 463, wherein pay and allowances paid to me for the post of AAO

are to be recovered from my salary and be further pleased to direct theat no deductions may be effected from my salary till the disposal of this appeal.

I therefore request you to kindly consider my appeal within a period of one month in my favour.

Thanking you, in anticipation.

v i i rr i i .

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wirk material is i

Yours obediently.

'area la a mar i pac'h ar (r.I. Joseph) m

Tues 7

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Shri E.I.Joseph, The VAGE(P), Naliya.

CONFIDENTIAL

JNR/E/Con/IV, LAO (Army), Jamnagar. 2/1/89

Sub: Higher functional Grade in SO(A) Cadare in DAD Shri E.I.Joseph SO(A) A/C No. 8300986.

It has been intimated by CDASC, Pune, vide their letter No. AN/II/0268/II, dt. 15/12/88, that you were not eligible for promotion to AAO's grade, since you were outside the zone of consideration and your promotion will be considered in your turn.

Please acknowledge receipt.

LAO(A), Jamnagar.



A7 58 (46)

Shri E.I.Joseph, The VAGE(P), Naliya.

CONFIDENTIAL

JNR/E/Con/IV, LAO (Army), Jamnagar.

2/1/89

Sub: Higher functional Grade in SO(A) Cadare in DAD Shri E.I.Joseph SO(A) A/C No. 8300986.

It has been intimated by CDASC, Pune, vide their letter No. AN/II/0268/II, dt. 15/12/88, that you were not eligible for promotion to AAO's grade, since you were outside the zone of consideration and your promotion will be considered in your turn.

Please acknowledge receipt.

SA |-LAO(A), Jamnagar.

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we!

BEFORE THE CENTRAL ADMIN TRIBUNAL AT AHMEDA

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O.A.NO.483/89.

S.I.Joseph.

Applicant.

VS

Controller of Defence Accounts and others.

Opponents.

REPLY ON BEHALF OF THE OPPONENTS.

I. Mi Chauder

do hereby verify and state in reply to the application as under.

- I have read the application and perused the record and competent to file this reply. I do not admit such of the averments made in the application except which are specifically admitted by me and I hereby deny the same.
- 2. At the outset, it is submitted that the present application is misconceived and not maintainable at law and deserves to be dismissed. Theorders passed by the opponents are legal and valid. The applicant is not entitled to any relief as prayed for and application deserves to be dismissed.



- 2. Referring to para-4, it is submitted that the applicant has not exhausted all other remedies available under the rules and therefore the present application is premature in view of previsions of section 20 of the Act.
- Referring to para-6-A to F, the applicant has narrated his service particulars. I do not admit any of the averment and contention raised in these sub-paras which are inconsistent with the orders passed by the respondents and also records of the case. It is submitted that promotion of the applicant was erroneously made. The applicant was not entitled to the premotion looking to his service record. The applicant has therefore no right to claim to continue on the said promotional post.

Referring to para 6-G, it is submitted that the applicant was promoted to the grade of Arsistant Accounts Officer with effect from 1st April 1987 vide the Controller of Defence Accounts, Southern Command, Fune-II office order No.332, dated 7-6-1988 i.e. promotion was made with retrospective effect as far back as about 14 months It is further submitted that duties and responsibilities of the Assistant Accounts Officers in the department have yet not been delienated to distinguish it with that of Section Officer (A). It is submitted that nature of duties of S.O.(A) and that of A.A.O. are the same. The contention of the applicant that he worked on the promoted post is of no avail because nature of duty of both the posts are same. It is

additional duties or responsibilities and he continued to work in the same capacity. The Unitaccountant, Garison Engineer's post at Nalia was neither upgraded nor re-named so as to require any extra duty or to add new charge to the post. It is submitted that therefore the applicant discharged the same duties which he was discharged to his said promotional order.

It is further submitted that the applicant earned adverse remarks in his annaua! confidential report for the years 1982 and 198; which was communicated to him timely and acknowledged by the applicant and therefore his probation period was time and again extended finally upto 23-5-1984 when he was considered to have successfully completed the probation p on promotion as S.O.(A) with effect from Novem 1980. It is submitted that seniority depends upon the confirmation . As his juniors' record was clear and who cleared their probation periearlier, they were confirmed and therefore his juniors became senior to him, as the applicant did not complete his prebation period successf and his confirmation was made late. It is submitted that in view of the aferesaid facts circumstances of the case and due to delayed confirmation of the applicant, he had lest is original seniority in the S.O.(A) grade. The statement made by the applicant that his junie

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are working in the post of A.A.O. is not factually correct in view of the aforesaid position.

Referring to para 6-H, it is submitted that against the impugned order, the applicant had made appeal to the Controller General of Defence Accounts, which is an appellate authority. It is submitted that after considering merits of the case, the appellate authority has rejected his appeal and communicated the decision to the lower authority, who in turn communicated the applicant that his appeal has been rejected. The contention of the applicant that his appeal has been rejected by the lewer authority is not correct and hereby denied and the said contention has no force. It is further submitted that the applicant's application dated 10-9-1988 was forwarded to the Controller General of Defence Accounts by the Controller of Defence Accounts, Southern Command, Pune vide his letter dated 21-10-1988. The applicant was also informed vide the intimation issued through the Local Audit Officer (A) Jamnagar vide the letter dated 28-11-1988. The decision of the appellante authority was informed to the applicant by the Controller of Defence, XXXXXXXXXXX Accounts, Southern Command, Pune vide his letter dated 21-11-1988 and same was conveyed through the Local Audit Officer(A) Jamnagar vide his letter dated 15-12-1988. It is submitted that therefore it is clear that appeal was decided by the higher authority and the said

authority has rejected the same. The appellante authority has communicated the decision to the lower authority and the lower authority in turn conveyed the decision of the higher authority through proper charnel. It is further submitted that the decision of the competent authority stated that since the applicant had lost his original seniority in S.D.(A) grade by virtue of his supersession in confirmation in the S.O. ()A) grade bhis juniors, the b.J. (A) was out side the zone of condicatable for remotion to the A. ..) a grade and his promotion to A.A.J. will be considered in his turn. It further submitted that the andicant had lost his original seniority in S.O. (A) grade from koster No. Officiating scountant-687 to J.A. 921-4 in the Officiating 8.J. (A) by virtue of his supersession in confirmation on S.O.(A) grade by his juniors. It is submitted that as contended above, the applicant was not within the zone of consideracion. Itie submitted that originally his number was D.A.687, but subsequently it was brought down to J.A. 921-R because his confirmation was delayed and therefore he was not within the zone fof consideration and therefore he could not have been promoted. As it was wrongly considered that his are number remains at J.A. 687 and therefore his case was considered. This was administrative lapse.

Referring to grounds, same are legal contentions and are untenable and deserve to be rejected. It is submitted that the applicant's service record was not satisfactory and therefore his probation period was extended from time to time. It is submitted that the applicant was given erron sous promotion and therefore he has no right to enjoy the same. It was bonafice error on the part of the acministration. The im ugneo reversion is therefore simuliciter and only with a view to correct the ereof, which was committed by the depaitment. It has no acv ree effect on the . applicant. It is denied that the said action is malafide of otherwise filegal as alleger. It is submitted that the applicant has not worked on the promotional post and therefore he was not entitled to retain the difference of salary paid to him of the promotional post and therefore the said amount has rightly been recovered from the

A. Referring to para-7, the applicant is not entitled to any relief as proyed for and the application dessives to be rejected.

applicant. It is cented that there is any violation

under the Constitution as alleged. It is submitted

of the applicant's fundamental right guaranteed

that the impugned orders are Alegel and velid

and in accordance with rules.

LATE:

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VERIFICATION

I. M. Chawler

do hereby verify and state that what is stated hereinabove, is true to my knowledge, information and belief and I believe the same to be true.

DATE: 11.1-90

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Annex \$ 13 1.67 66

Before the Central Administrative Tribunal Ahmedabad Bench at Ahmedabad.

Original Application No. 483 of 1989

E.I.Joseph.

Applicant

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The Controller of Defence Accounts and others.

Respondents

WHITTEN STATES ENT

- the applicant has filed this Application challenging his reversion order from the post of Assistant Accounts Officer (Group B) to the post of Section Officer (Accounts) vide order dated 10-8-88 (Annexure A/4).

 Thereafter, the order of recovery of pay was also passed on 12-8-88 (Annexure A/5).
- 2. The applicant has passed SAS Part I and Part II. Thereafter, he was promoted to the post of Section Officer (Accounts) with effect from 24-11-80 and his promotion order dated 7-1-81 is annexed as Annexure A/1.
- Thereafter, on 7-6-88 when the applicant was working as UA GS (Project) Raliya in Gujarat State he was promoted to

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the post of Assistant Accounts Officer (Group B) with retrospective effect from 1-4-87 (Annexure A/2), vide order No. Confidential/Acst Immediate No.AN/XI-A/11061/1/Proportion/AAO/1 da-ted 22-4-88.

- 4. The applicant had worked on the post of Assistant Accounts Officer with sincerety but all of a sudden after two months on 10-8-88 he received the letter that his promotion order has been cancelled and that his name should be deleted from promotion order(annexure A/2). This letter dated 10-8-88 is annexed herewith as Annexure A/4 to this application.
- and without showing any reason and without any application of mind.

 Immediately on the foot steps of the earlier order dated 10-8-88, applicant order received another/dated 12-8-88 inwhich the pay and allowances which was received by him was sought to be recovered from him. This order of recovery dated 12-8-88 is annexed as Annexure A/5 in the Application. Both

Both these orders are without rhyme or reason and on the face of it non-application of mind is explicit. Though the applicant had worked on the post sincerely, the authority wanted to recover the may and ellowances given to him. This is nothing of see but arbitrariness on the part of authority concerned.

Being aggrieved by the same the applicant made Appeal to the appeallate authority (Annexure A/6). To the utter shock and surprise of the applicant, the appellate authority behaved in the same bleak manner and shown their prejudice against the applicant, The appellate authority had turned down the appeal without giving any reasoned order and one line cryptic order has been made as can be seen from Annexure A/7. By this order it has been intimated that "you were not eligible for prosotion to AAO's grade, since you were dutaide the zone of consideration and your promotion will be considered in your turn." There was no mention that what was the criteria for considering him eligible for promotion.

7. It is also pertinent to note that

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there is nothing to show that what was the consideration applied when the applicant was promoted by the earlier order (Annexure A/2). It is also pertinent to note that there is nothing to show that why applicant's name was not coming in that zone of consideration.

and without giving any opportunity of hearing to the applicant. It is well known that when a person is benefited by an order, it can not be cancelled without giving any opportunity of being heard. This x is violative of principles of natural justice and this principle has been confirmed time and again by several judgments of the Hon'ble Supreme Court, High Court and Central Administrative Tribunals.

pay was fixed in the promoted post at Annexure A/3 after taking all the relevant circumstances into consideration and one can not say that the order of promotion was passed without application of aind.



10. The cancellation order (Annexure A/4) does not reflect any reason that why the cancellation order has been passed, and why the promotion, which has already been given,

is being cancelled.

11. In the recovery order(Annexure A/5) it is not mentioned that even though the applicant has worked on the higher post, why the authority wants to take away the pay and allowances received by him. This is also against the principle of natural justice and violative of the principles laid down by several judgments of the Hon'ble Supreme Court and High Court.

12. I deny that my juniors were confirmed prior to me, and, therefore, they are continuing in the job (reason given by the authority on page 32 of affidavit in reply) and my denial is supported by Annexure A/2 when it is mentioned on page 17 column No. 2 as under:-

OA/739 S.N. Deshpande
OA/772 A.O. Pathrose
OA/797 R.S. Gaur

It is pertinent to note that mains applicant's name is shown as:

OA/687 E. I. Joseph.

The letters OA connowte the meaning Officiating Accountant. Therefore, the applicant can say that his juniors were not confirmed at the time of promotion.

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the applicant has not exhausted the applicant has not exhausted the applicant has exhausted the same (Annexure A/7). Therefore, the respondents say in the affidavit-in-reply is quite wrong on the face of it.

14. The applicant was promoted on 10-6-88, with retrespective effect of 1-4-87 (Annexure A/1 and Annexure A/2 and Annexure A/3) relying upon the seniority list and on non-selection basis and about 110 persons were promoted with him.

upgradation to the higher pay scale

(Annexure A/8). The applicant would fall

in the category of higher pay scale i.e.

in the category of higher pay scale i.e.

in which 80% of the section Officers

were required to be promoted.

continuous page 32 internal page 3 it is mentioned that the applicant earned adverse remarks in his annual confidential report for the years 1982 and 1983, which

were communicated to the applicant and, therefore, probation was extended upto 23-5-84. It is patently wrong. According to the affidavit-ir-rejoinder (Page 40) the periods of adverse remarks, which were communicated to him, were as under:

remarks. 20-10-83 Smonths

1982 6-4-84 2 months

The probation period completed on 23-11-82.

The communication of the extension of probation period was conveyed to the applicant on 5-10-83, when 10 months have already been passed and extended period of probation was about to be completed. The effect was that on 5-10-83 the applicant was conveyed that probation period was extended from 23-11-82 to 25-11-83.

- 17. Since 1984 there is no adverse remarks against the applicant.
- 18. The applicant's seniority list number 687 was changed to 921. How it has happened, the applicant doesnot know. In this case also, the principl of natural justice has not #been followed.
- 19. The applicant was promoted to the post

/8/

of Ascistant Accounts Officer (Annexure A/1) on regular vacancy and his reversion has been made without informing the applicant.

20. Since 1984 to 1988 there is no adverse remar a against the applicant. His juniors are still working in the higher scale and higher post. Therefore, this Application deserves to be allowed and impugned order of reversion as well as recovery of pay and allowances ought to be cancelled.

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CHAPTER II - RECRUITMENT, APPOINTMENT, PROMOTIONS AND

CONFIRMATIONS

The following procedure will be adopted in regard to 100. confirmation in Section Officers (Accounts grade) :-

- An SAS passed S.G.A./Auditor who begins to officiate as Section Officer (Accounts) earlier than his seniors (otherwise than as a purely local arrangement in a temporary vacancy) because the promotion of S.A.S. passed /SGA/Auditors senior to him is deferred (i.e. they are adjudged, unfit for promotion for the time being) by the Departmental Promotion Committee, will be eligible for confirmation in the order of promotion to the officiating Sections Officer's (Accounts) grade.
- Where an Officiating Section Officer (Accounts) who has been adjudged unfit for confirmation or whose case has been deferred by the Departmental Promotion Committee, is subsequently adjudged fit for confirmation. Such Section Officer (Accounts) will, on confirmation, take seniority in that grade after all other officiating ection Officer (Accounts) who have earlier been found fit for confirmation.

CHAPTER X-MISCELLANEOUS

SECTION OFFICERS (ACCOUNTS) ROSTER

A General Roster of Section Officers (Accounts) of the Subordinate Accounts Service of the Defence Accounts Department is prepared every five years by the C.G.D.A. and amendments thereto are issued whenever necessary.

TRUE EXTRACT

(N V DESHMUKH)

ACCOUNTS OFFICER(AN) S.C.PUNE

MOST IMMEDIATE

CGC 31

No. AN/XI-A/11061/1/Promotion/AAO/I

Office of the Controller General of Defence Accounts 7

NEW DELHI - 110 066

DATED: APRIL 22 hd 1988.

To

All CsDA (By name),

C of A(Fys.) Calcutta (By name)

including C of A (Fys.) Jabalpur, Kanpur, Ishapore,

Kirkee (By name).

JE H

SUB: Higher Functional grade in S.O.(A) grade

in DAD.

REF: In continuation of this office circular

letter No. AN/XI/11060/1/Vol.I dt. 5.12.87.

The decisions taken in regard to the appointing authority for the cadre of AAOs(Gp.B) in modification of the decision already conveyed under our circular letter quoted above have been communicated to you under this office D.O. letter No. AN/XI/ll060/l/Vol.II, dated 12-4-1988.

- $\frac{1.2.}{\text{procedures}}$ In view of the above, the following instructions/procedures for release of the promotion of the S.Os(A) to the grade of AAOs are conveyed for information / guidance and compliance.
- Q. Within the ambit of the instructions issued in our circular No. AN/XI/l1060/1/Vol.I dated 5.12.87 we had held a central Group 'B' DPC in this HQrs. to adjudicate the fitness of the S.Os(A) upto Roster No. OA/677 of Offg S.O.(A) Roster as on 1/1/83. The DPC has completed its deliberation barring in respect of few cases (about 46 cases) which could not be adjudicated for want of complete ACRs etc. Though, as per the revised decisions, the CSDA will be the appointing authority and as such they are normally required to hold the DPC as per the practice in vogue, it has been decided as an expedient and one time measure that the proceedings of the DPC already held will be forwarded to the CSDA for their acceptance in their capacity of appointing authority and for issue of promotion orders in the name of CDA in respect of all fit cases. Some of the vacancies against which adjudication has been done from unreserved category required de-reservation, for which dereservation orders have been obtained. This necessitates the issue of promotion orders in the following sequence from the DPC proceedings enclosed at Annexure 'A' (unreserved category) Annexure 'B'(S/C Category) and Annexure 'C'(S/T category), after their acceptance by CDA.
- 2.2. (I) Promotions to be released by the CsDA with effect from 01.4.1987.
- (a) Un-reserved category:
 All fit cases from Roster No.A/963 to A/3124
 of Pt. S.O.(A) Roster and also OA/01 to OA/200 of Offg.

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S.O.(A) Roster against regular vacancies as per Annex.'A'. All fit cases from Roster No. OA/201 to A/677 of Offg. S.O.(A) Roster in respect of U/R categories in Annexure against De-reserved vacancies.

(b) Reserved Categories:

all fit cases between Roster Number OA/453C and upto and inclusive of OA/1567 in respect of S/C categories as per Annex'B' and between Roster No. OA/1092 and upto and inclusive of OA/1469 in respect of S/T categories as per Annex'C'.

II Promotions to be released by the CsDA w.e.f. 01.11.1987.

Reserved Categories:

All fit cases from Rosteor No. OA/1616 to OA/1685 of S/C category mentioned at Annexure B and Roster No. OA/1639 of S/T category as per Annex 'C'.

2.3. It is stated that notwithstanding the release of promotions as above, some more vacancies are available for being filled up from U/R category against the Dereserved post as on 1.4.87 and also beyond 1.4.87. However, the S.Os(A) upto Roster No. OA/677 already adjudicated do not provide adequate S.Os(A) to cover the balance of vacancies. Hence adjudication of further S.Os(A) for promotions to AAO's grade will be required and the same is covered in para 4 below:

3. Instructions for notification of promotion and allied matters: These are given below

3.1. The promotion orders covered by the para 2.2 above may be issued / released duly incorporating the following points provided no disciplinary action has been instituted involving vigilance angle (violation of Rule 3(1)(i) of CCS(CCA) Conduct Rules 1964), nor such a decision was taken by the Disciplinary Authority prior to issue of Promotion Orders. It may also please be ensured that promotions are not released in respect of S.Os(A) who are undergoing penalty, till the expiry of the period of penalty, even though they are found fit.

(i) The promotion order will indicate that they have been selected for promotion to AAO's grade by

the CSDA.

The promotion order will indicate that the promotion to the grade of ASSISTANT ACCOUNTS OFFICER (GROUP B) in the scale of Pay of Rs.2000 - Rs.3200 is in the Offg. Capacity till successful completion of the probation period. The word "Gezetted" should be avoided.

- (iii) The promotion order will indicate that promotees will be on probation for a period of <u>TWO</u> years from the date of their promotion (i.e. w.e.f. 1.4.87 or 1.11.87 as the case may be).
- (iv) The date of effect of promotion will also be indicated by 1.4.87 or 1.11.87 as the case may be.
- (v) The promotion order will also indicate that they should exercise an option within a period of one month as per DP &T O.M. No. 1/2/87 Estt. Pay I dt. 9.11.87.

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A specimen form for notification of promotion in respect S.Os(A) for promotion to AAO's grade is given below to ensure uniformity:-

Having been selected for promotion to the grade of ASSISTANT ACCOUNTS OFFICER the CDA hereby appoints the undermentioned S.Os(A) as ASSTT ACCOUNTS OFFICER (GROUP B) in the scale of pay of Rs.2000 - Rs.3200 with effect from in the Offg. capacity till successful completion of their probation. These Officers will be on probation for a period of 2 years w.e.f.

If any of the Officers desire to have their Pay fixed as AAO in terms of DP & T OM No.1/2/87 Estt/Part I dt. 9.11.87, they should exercise an option within a period of one month from the date of issue of this order and the option exercised is final. No request for condonation of delay in exercising the option will be entertained.

Please ensure while releasing the promotion orders as above, that promotions are released only in respect of those who were serving in the Department in your organisation on the Crucial date (i.e on 1.4.87 or 1.11.87 as the case may be). In respect of those who were on deputation on the crucial dates, you may take necessary action as indicated in Para 6 of our circular dt. 5.12.87 mentioned in reference. If any of the promotees who are shown in Annexure but have been transferred out to other organisation, a copy of the promotion orders may please be endorsed to the CDA to whose organisation the S.O.(A) was transferred and is serving at present. Action to issue amendment to LPC may also be taken.

Please also issue suitable instructions to your Sections/Sub Offices in the orders notifying the promotion to have the orders noted by the individual or send copy of the same to their leave / Ty. duty address, if they are on leave etc. through Registered Post Ack. Due and also to send acknowledgement to your orders. Action to watch acknowledgement and certificate that the orders have been noted / sent to the concerned officers at their leave/temporary duty address may also please be taken.

NOT YET FIT CASES:

The 'not yet fit' cases included in the DPC proceedings at Annex A to C will be taken down in a Register (called "Register of Review case") for review by the DPC to be held in 1988 alongwith other fresh cases that may come up for consideration.

SEALED COVER CASES:
The revised procedure to be followed in the Sealed cover cases is outlined in DP &T OM No. 22011/2/86 Estt(A) dated 12.1.88 circulated under our confidential No.AN/XI/11004/0/Vol.II dated 15.3.88.

(ii) The separate DPC proceedings in respect of each of the sealed cover cases duly signed by the Members are enclosed at Annexure 'D'.

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(iii) After due acceptance by the CsDA of the DPC proceedings of the same proceedings may please be placed in a sealed cover in respect of each S.O.(A) and the cover should be subscribed as under:

(iv) The sealed covers duly superscribed above will be kept under safe custody but their names will be noted down in a separate Register (Register of Sealed cover cases for promotion to AAO's Grade w.e.f.) to facilitate a monthly review to check up the potion of the disciplinary cases so as to take a decision on the sealed cover cases. The Register will be put up to the CsDA on first of every month indicating the latest position of the Sealed Cover cases.

This Register should also be made use of for inclusion of those cases in the subsequent DPCs as and when held as a Review case in the manner laid down in Para 2.2. of DP&T-OM No. dt. 12.1.88.

As soon as the Disciplinary cases are finalised, action to implement the sealed cover procedure as laid down in para 3 and 3.1. of the above said DP&T OM No. dt. 12.1.88 will be taken to facilitate such an action. Suitable measures for keeping constant liaison with the Group task dealing with discipline cases may please be evolved to avoid delay in implementation of the sealed cover procedure. If the promotions are ordered in terms of para 3 of DP&T OM memo dt. 12/1/88, this office may please be informed immediately alongwith a copy of your Part II O.O. Notifying their promotion. It is mentioned for your information that we have kept adequate vacancies for sealed cover cases.

The above register will also be made use of for carrying out six monthly review as indicated in para 4 of the above cited DP&T OM dt. 12.1.88, and also for proposing action as per para 6; to para 6.2 of the memo thereof. The proposals for adhoc promotions if considered necessary as per these orders may please be submitted to this office.

3.5. There are as many as 46 deferred cases which could not be considered by the DPC held in this office due to non-receipt of ACRs / full details of disciplinary cases / information whether a charge sheet has been issued / or proposed to be issued. Such cases (i.e. upto Roster No. OA/677 of Offg. S.O.(A) Roster) (vide list enclosed as Annexure E) will however, be adjudicated by the DPC which will be held in this office, and proceedings of their cases will be sent to the CSDA for acceptance by the respective CSDA and release of promotions in respect of fit cases.

Carried R. Land Co.

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4.1. Further adjudications for promotion to AAOs:

As alrealdy indicated in para 2.3. of this memo further adjudication regarding filling up of residual vacancies not covered by the adjudication already carried out (i.e. upto Roster No.OA/677) the same may now be carried out by you in respect of the cases mentioned below as per Para 4.2. below

(i) Balance of vacancies de-reserved as on 1.4.87.

Those S.Os(A) falling between Offg. SOs(A) Roster No. OA/678 and OA/761 are to be adjudicated and fit cases promoted from 1.4.87.

Vacancies arising after 1.4.87 but before 31.12.87
Those S.Os(A) falling between Offg. S.O(A) Roster
No. OA/762 to OA/828 in respect of U/R category are
to be adjudicated and fit cases promoted from 1.11.87.

(iii) Balance of vacancies de-reserved after 1.4.87 to 31.12.87

Those falling between Roster No. OA/829 to and inclusive of Roster No. OA/837 are to be adjudicated and fit cases promoted from 1.11.87.

4.2. Adjudication of the S.Os(A) mentioned in para $\mathcal{H} \cdot \mathcal{H} \cdot \mathcal{H}$

- DPC:- You may constitute a Group 'B' DPC consisting of CDA as Chairman, two DyCsDA/ACDA and one officier belonging to Reserved category as Member.
- (b) Criteria:
 The criteria to be adopted for adjudicating the S.Os(A) are as under & the same may be followed by you to ensure uniformity in adjudication by the various CSDA.
 - take into account the record of the last <u>five</u> years. Individuals may not be recommended for promotion in cases where the ACRs for the last two years are not free from adverse remarks. However, in cases where adverse remarks exist in any of the praceedings three ACRs or the record of service is otherwise unsatisfactory, the overall service records of the officer may be taken into account while determining his fitness or otherwises for promotion.
 - (ii) If any disciplinary case was instituted after 1.4.87 or 1.11.87 as the case may be, for non-vigilance lapses, the same may be ignored for purposes of adjudication. However, disciplinary cases involving vigilance lapses will be taken into account even if the case was instituted after 1.4.87 or 1.11.87, as the case may be. This will include cases under investigation by the CBI and similar agencies, in terms of para 2(iii) of Department of Personnel O.M. No. 22011/2/86-Estt(A) dt. 12.1.88 circulated under this office No. AN/XI/11004/o/Vol.II dt. 15.3.88.
 - (iii) If any disciplinary case was instituted on or before 1.4.87 or 1.11.87 as the case may be, such cases and the cases covered by clause (ii)

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above (i.e. the vigilance disciplinary carinstituted after these dates) will be plain sealed cover.

- (iv) The fact that an individual is undergoing penalty on the crucial / (1.4.87/1.11.87) will not be /date a bar to find him fit, but promotion will be given effect to after expiry of the penalty.
- (c) The DPC proceedings in respect of "unfit" cases and sealed cover cases may please be forwarded to this office along with their dosiers and full details cases necessitating the adoption of the sealed cover procedure.

5. Future DPCs to be held by the CsDA.

As has been the practice so far, in respect of DPCs held by the CsDA, suitable instructions covering the zone of eligibility etc. for consideration of the DPC will be intimated by this office every year taking into account yearly vacancies for each year for constituting the DPC.

6. Promotion orders/Part II 0.0. etc.:

CsDA are requested to forward a copy of their Part II Office order notifying the promotions made to AAOs grade in terms of para 2.2 and 4 above to enable this office to link the All India Seniority Rosters.

7. Target dates for completion of action:-

Release of promotions as per By 15.5.88 at /\
para 2.2. above the latest.

Release of promotions as per By 31/5/88 atthe para 4 above and forwarding latest. A unfit and sealed cover cases thereunder

(iii) Forwarding a copy of your orders of promotion to CGDA in respect of cases covered by Para 2.2. above

(iv) Order in respect of cases

By 5/6/88

covered by para 4 above

Please acknowledge receipt of this memo through telex / telegram.

This has the approval of the CGDA.

Hindi version will follow.

(SMT. H.K. PANNU), DEPUTY C.G.D.A. (ADMIN).

Domar O W

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ES ON 1.1.1983

		Roster Name
	3	Date of birth/ apptt. in DAD.
	4 .	Date of ty. apptt. or promotion/ pt. apptt. as Auditor.
	5	Year of passing SAS/Tate of apptt. as Offg.
	6	Contro where 1983
-	7	oller's O serving. 1984 1
d	α	Organisation 9. 1985 1986 1987
	Q	Organisation 1985 1986 1
c	1	
	7 7	Remárks/other char es/reference to the casualty reports.

Note Nothing in this publication may betaken as conveying any sanction or authority or may be held to supersede any standing rule or other order of the Government of India with which it may be at variance.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH, AHMEDABAD

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- mr. p.m. Rowal Adv. for the Petitioner (s).

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Respondent (s).

(Orig. Applicant)

Adv. for the

Respondent (s).

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CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDA BAD BENCH AHMEDA BAD

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD

MISC. APPLICATION NO.

OF 1990

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Review Petition No. (41) of 1990

1. The Controller of Defence,
Accounts, Southern Command,
No. 1 Finance Road,
Pune -1, Maharashtra State.

- 2. Controller / General of Defence,
 Accounts, West Block with V,
 R.K. Puram,
 New Delhi 110066
- 3. Union of India,

 Represented by the Secretary,

 Ministry of Defence Finance

 Government of India,

 New Delhi.

..PETITIONERS (Orig.Respondents)

V/s

E.I. Joseph,
Section Officer,
Office of the Controller of Defence,
Accounts Southern Commands,
Pune - 1.

..RESPONDENT
(Orig.Petitioner)

An application for stay
The Humble Petition of the
Petitioners abovenamed

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MOST RESPECTFULLY SEHWETH:

- 1. The petitioners are the original respondents viz. Respondents Nos. 1, 2 and 3 in the Criginal Application No. 483/1989 filed by Shri E.I. Joseph before this Hon'ble Tribunal. The petitioners have filed Petition for review of the order passed by this Hon'ble Tribunal on 27th August, 1990 in Original Application No.483/1989 for reviewing the said order.
- 2. The facts 1 ading to this Petition are as under:

The applicant, a civilian employee of the Defence Accounts Department, was promoted as Officiating Assistant Accounts Officer (Group B) retrospectively from 1-4-1987 by order No. 332 dated 7-6-1988 (Annexure A-2) issued by DCDA (AN) SC Pune on the authority of CGDA's confidential most immediate No.AN/XI-A/11061/1 Promotion AAO/I dated 22-4-1988. But close on the heals of the order of promotion DCDA (AN) Pune issued order No. 460 dated 10-8-1988 (Annex-A-4) by which applicant's name in the promotion order No. 332 dated 7-6-88 was cancelled on the authority of CGDA Confidential No. AN/XI-A/11061/Promotion/AAO/II dated 28-7-88 and order No. 463 dated 12-8-1988 (Annex.A-5) ordered recovery of higher than due-in-thelower post empluments paid to the applicant on account of his promotion. The applicant submitted representation dated 10-9-1988 (Annex-A-6) to the Controller General

channel stating why the order of cancellation of promotion and the order of recovery are bad and untenable. This representation elicited reply dated 2-1-1989 from LAO(A) Jamnagar on the authority of CDASC that the applicant was not eligible for promotion to AAO's grade being not in the Zone of consideration and that his promotion to AAO's grade will be considered in turn. The applicant has challenged the three orders, namely of cancellation of his promotion, of recovery and the reply to his representation.

- 3. The applicant's grounds of challenge appearing in the application are that he was promoted by a duly constituted departmental promotion committee, that no reasons were advanced for cancellation of the order of promotion and that the order was unspeaking and that the recovery order violates his property rights over his salary and thus infringe his constitutional rights. The representation of the applicant made refers to the plus and the minus side of his service career and assets that he was promoted because the Departmental Promotion committee found him suitable for promotion and the order of cancellation of promotion in fact reduced him in rank without following the principles of natural justice. Similarly, the order of recovery though penal in nature was issued withouth giving him an apportunity to be heard.
- 4. Before dealing with the various contre tions, the petitioners herein crave leave to

refer and rely upon the copy of the Original Application No.483/1989 and the Written Statement filed by the Respondents. Copy of the original Application No. 483/1989 is annexed at Annex. A and Copy of the Written Statement filed by the respondents alongwith the annexures is annexed at Annex. 'B'
to the review Petition. The petitioners would like to point out the following facts, which facts are admitted by the original petitioners, as is evident from the application itself:-

- (1) That the petitioner joined as a Lower Division Clerk in the Year 1966.
- (2) The petitioner passed Subordinate

 Accounts Service Examination Part-I in
 the year 1972 and was promoted and
 confirmed as Upper Division Clerk:
- (3) The petitioner passed Part-II of S.A.S. Examination on 18th March, 1980.
- (4) On 24-11-1980, the petitioner was promoted as Section Officer (Accounts) on probation period for 2 years.
- (5) The probation period of 2 years was extended upto the year 1984.
- (6) That the petitioner's place in seniority was shifted from place 687 to 921 R.

In the reply on behalf of the oponents, it has been pointed out that the seniority depended upon the confirmation and as the applicant did not complete his probation period successfully, his confirmation as made late. However, it appears that on account of a bonafide mistake

the relevant Rule does not appear to have been pointed out to the Hon'ble Tribunal, presumably on account of a communication gap. The petitioners crave leave to refer and rely upon the relevant provision of para 100 from Chapter: Recruitment, Appointment, Promotion and Confirmation from Office Manual, Part-I. A copy of the said Para 100 is annexed at Annex.'C' to the Review Petition. appears that though the facts depending upon these para are mentioned, the Para itself is not mentioned, which apparently shows how the mistake has occurred. In the present case, the petitioner was promoted to the post of Section Officer (Accounts) w-e-f-24-11-1980. His probation period was for a period of two years. This Probation period was extended up to 23rd May, 1984. It appears that by a mistake his seniority was shown at Serial No. 687 on the assumption that the petitioner has completed satisfactorily, hisprobation period of two years and that he is confirmed. It appears that on account of a bonafide mistake, the fact about extension of period of probation up to 23rd May, 1984 appears to have been lost sight off. Para-100 referred hereinabove will operate and therefore, he Will get his rank and seniority only on the date of confirmation and that number would be 921-R. Thus this was merely a bonafide mistake in giving the number in the seniority list which in fact and reality on account of the operation of Para 100 referred hereinabove would be at Serial No. 921-R. That the seniority list originally appears to have been passed on the basis of the completion of the

2 year's probationary period without taking into consideration Para 100 which would operate in the case of extended probation period and as far as 26 such persons were wrongly mentioned and all of them have been given serial Nos. as per para 100, this was sheer mistake. The petitiiers crave leave to refer and rely upon the copy of the order in respect of such 26 persons which show that there was a m bonafide mistake in allotting the serial numbers in Roster of Officating Section Officer. A copy of the said order is annexed at Annex.D.

The individual was correctly placed in the seniority Roster at Sl. No. 687 on his promotion to the grade of SO(A), probation period of wich is two years from the date of promotion. SOS(A) who had completed their probation period of two years successfully did not warrant any charge in their placement in seniority roster. However, the SCs (A) whose probation period is extended beyond two years, Shri E.I. Joseph being a case of this kind, warrant revision/review regarding their placement in the seniority roster, as they take seniority in that grade after all other officiating section officers (A) who have earlier been found Fit for confirmation by virtue of their successful completion of probation period of two years. Correct application of the above provision of para 100 of office Manual Part-I brought down the seniority of ShriE I Joseph, SO(A) from Roster No. 687 to 921-R. However, this action, though correct, was delayed. Not taking timely action in this regard was a bonafide mistake, of the department. This delay resulted in adjudication of the individual by the D.P.C. with his Roster No. as 687 which underwent a change. His ultimate placement at Sl. No. 921_R was outside the zone of consideration by the D.P.C.

The petitioners crave leave to refer and 5. rely upon the facts and grounds stated in extenso in the Review Petition and the same may be treated as part of this application. The petitioners submit that they have reasonably good chances of success in the review Petition. The petitioners further submit that they will suffer substantial loss and irreparable injury if the stay is not granted till and pending the hearing and final disposal of the review petition. The petition rs respectfully submit that the impugned order is required to be stayed till and pending the hearing and final disposal of the review petitioner and that the same is in the interest of justice. The petitioners submit that if the operation and implementation of the order is not stayed, the petitioners are likely to be exposed to the contempt proceed ings.

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6. The petitioners, therefore, pray:

- (A) That this Hon'ble Tribunal will be pleased to stay the operation and implementation of the order passed by this Tribunal in Original Appln.

 No. 483 of 1989, tillthe Review Petition No. 41 of 1990 is decided;
- (B) That this Hon'ble Tribunal will be placed to pass such other and further order as the nature and circumstances of the case may require;

AND FOR THIS ACT OF KINDNESS THE PETITIONERS AS IN DUTY BOUND SHALL EVER PRAY.

AHMEDABAD.

DATED: -11_1990

(P. M. RAVAL)

ADVOCATE FOR THE PETITIONERS CENTRAL GOVT.STANDING COUNSEL

VERIFICATION

I, <u>P.S. Raman</u>, ACDA(AN)

CDASCRUM Represended the petitioner No. One
herein, do hereby solemnly affirm and state
that what has been stated above in
paragraphs \ are true to
my knowledge and what has been stated in the
rest of the paragraphs are true to my
information and belief and I believe the same
to be true. and that I have not suppressed any
facts.

Verified $\frac{1}{2}$ on this $\frac{3}{2}$ of $\frac{1}{2}$ day of November, 1990.

daman DEPONENT

Filed by Mr... P. M. R. M. C. M. C. M. Spares copies copy served/not served to other side

Dt. (3/12/9 Dy. Registrar C.A,T.(J)
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